Office of Directorate General of Foreign Trade

New Delhi

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 13/82-ALC4/2014 **MEETING DATE** : 19.12.2014
But actually held on 07.01.2015

The Meeting No. 13/82 of 2014-15 to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to Chemical and Allied products and falling under Chapter 29 and 30 was scheduled for 19.12.2014 but actually held on 07.01.2015 under the Chairmanship of Shri Jaikant Singh, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Deputy Director General of Foreign Trade
Ms. Swati Kumari, O/o DC (MSME)
Shri D.N. Mathur. Consultant, Department of Pharmaceutical
Shri Mahendra Vikram Singh, Foreign Trade Development Officer

The committee went through the minutes of earlier NC –III meeting No. 12/82 scheduled for 10.12.2014 but actually held on 15.12.2014 and approved the same.

The following cases/issues were discussed and the committee took the decision as mentioned against each case.

Case No. B-121	M/s Rohan Exports India Ltd. & M/a Mahesh Raj Chemicals Ltd. .
Meeting No.13/AM15 dated – 26.12.2014	F.No. 01/83/162/00654/AM12/DES-III
Appeals filed	Against order of the Jt. DGFT, Ahmedabad in pursuance of order dated 20.01.2010 of the Hon'ble High Court of Gujarat.
Decision: Committee considered case as per agenda and in consultation with technical authority present in the meeting it has been found that despite repeated reminders the Institute of Chemical Technology Mumbai, has not given their opinion as to whether the export product "4, 4 Diamino Sulfanilide " is manufactured only of purity 93% on commercial scale. Further, whether the product always contained 7% or more of impurities. It was also decided to remind the Department of C&PC to take appropriate action and furnish their comments as the case has been pending for long. The case is deferred for 05.02.2015.	

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Case No. B-122	M/s. PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)
Meeting No.13/AM15 dated – 26.12.2014	F. No.01/82/50/00557/AM13/DES-III
	adv. Lic. No. 0310701405 dated 10.07.2012
Decision: It was decided to call from the firm copy Central Excise Data duly certified by Central Excise Authority. The case is deferred for 05.02.2015.	

Case No. B-123	M/s. PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)
Meeting No.13/AM15 dated – 26.12.2014	F. No.01/82/50/256/AM13/DES-III *F. No.01/82/50/261/AM13/DES-III* *F. No.01/82/50/260/AM13/DES-III* *F. No.01/82/50/255/AM13/DES-III* *F. No.01/82/50/928/AM12/DES-III*
	adv. Lic. No. 0310694731 dated 15.05.2012 adv. Lic. No.0310694936 dated 16.05.2012 adv. Lic. No. 0310694925 dated 16.05.2012 adv. Lic. No. 0310694706 dated 15.05.2012 adv. Lic. No. 0310642739 dated 18.07.2011
Decision: It was decided to call from the firm copy Central Excise Data duly certified by Central Excise Authority. The case is deferred for 05.02.2015.	

Case No. B-124	M/s. PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)
Meeting No.13/AM15 dated – 26.12.2014	F. No.01/82/50/00556/AM13/DES-III F. No.01/82/50/00001/AM13/DES-III F. No.01/82/50/01173/AM13/DES-III
	adv. Lic. No. 0310701402 dated 10.07.2012 adv. Lic. No. 0310688849 dated 30.03.2012 adv. Lic. No. 0310721416 dated 18.01.2013
Decision: It was decided to call from the firm copy Central Excise Data duly certified by Central Excise Authority. The case is deferred for 05.02.2015.	

Case No. B-125	M/s. INDIAN IMMUNOLOGICALS LTD
Meeting No.13/AM15 dated – 26.12.2014	F. No. 01/82/050/00902/AM14/DES-III
RLA F.No. 09/24/040/00345/AM14	Adv.lic.No. 0910057931 dated 15.10.2013
Decision : Committee considered the case as per agenda and in consultation with technical authority present in the meeting, it was decided to amend the description of Import item at sl. No. 11 and 13 in the minutes of the NC meeting no. 19/82 dated 02.01.2014 as details given below. The rest of the minutes would remain same.	

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From Import items	To Import items
RUBBER STOPPER V 50 4405/50 GREY	RUBBER STOPPER V 50 4023/50 GREYEPP RSSIL 1/4A
PS ROLLER CULTURE BOTTLE 4250 (DISPOSABLE)	ROLLER BOTTLE PETG 5X ST IND WRAP 1/12 4200 CM2 662006—0430

RA concerned may take further necessary action as per above decision of Norms committee.

Case No. B-126	M/s Techno Drugs & Intermediates(P)
Meeting No.13/AM15 dated – 26.12.2014	F.No. 01/83/050/00530/AM07/DES-III
RLA's File no. 03/95/040/00486/AM07	Adv. Lic. No. 0310392619 dt. 02.08.2006
Decision: It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals.	

Case No. B-127	M/s Chirag Enterprise, Jamnagar, Gujarat
Meeting No.13/AM15 dated – 26.12.2014	F.No. 01/82/050/00256/AM11/DES-III F.No. 01/82/050/01090/AM11/DES-III
RLA's File no. 24/24/040/00009/AM11 RLA's File no. 24/24/040/00014/AM11	Adv. Lic. No. 2410029974 dt. 27.10.2010 Adv. Lic. No. 2410030871 dt. 27.10.2010
Decision: It was decided reject the request of the firm as no justification has been given for enhancement of quantity of input. Maintain status quo.	

Case No. B-128	M/s Coral Labs Ltd.
Meeting No.13/AM15 dated – 26.12.2014	F.No. 01/82/162/00275/AM14/DES-III
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/141/2014-PI(Norms) dated September 2014, it was decided to call from the firm the following technical details: i) Copy of DML for export product. ii) Copy of COA from the Foreign Supplier showing Actual Potency of imported Raw Material The case was deferred for 05.02.2015.	

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Case No. B-129	M/s Scott-Edil Pharma Ltd.
Meeting No.13/AM15 dated – 26.12.2014	F.No. 01/82/050/00222/AM14/DES-III
R.A F. No. 22/24/040/00015/AM14	Adv. Lic. No. 2210013866 dt. 17.05.2013

Decision :Committee considered the case as per agenda and in consultation with technical authority present in meeting, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Ampicillin Capsules BP 500 mg	1kg.	1.	Ampicillin Tryhydrate Compacted IP	544.5 mg/500 mg Capsule

RA concerned may take further necessary action as per above decision of Norms committee.

Case No. B-130	M/s Shiva Pharma Ltd.
Meeting No.13/AM15 dated – 26.12.2014	F.No. 01/82/162/00016/AM13/DES-III
	Adv. Lic. No. 3410025487 dated 30.10.2009 Adv. Lic. No. 3410025693 dated 25.11.2009 Adv. Lic. No. 3410026511 dated 03.03.2010 Adv. Lic. No. 3410027522 dated 16.07.2010
Decision: It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.	

Case No. B-131	M/s. Ajanta Pharma Ltd.
Meeting No.13/AM15 dated – 26.12.2014	F.No. 01/82/050/00004/AM05/DES-III
RA F.No.03/24/040/02714/AM04	Adv. Lic. No. 0310262053 dated 31.03.2004
Decision: It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.	

Case No. B-132	M/s. **GENERIX CHEMIE (I) PVT. LTD.**,
Meeting No.13/AM15 dated – 26.12.2014	F. No.01/82/050/00537/AM06/DES-III
RLA F.No.03/94/040/00571/AM06	Adv. lic. No. 0310343371 dated 18.08.2005
Decision: It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.	

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Case No. B-133	M/s Yasho Industries Pvt., Ltd.
Meeting No.13/AM15 dated – 26.12.2014	F.No. 01/82/050/01121/AM13/DES-III
RA.No. 03/95/040/00735/AM13	Adv. Lic. No 0310718082 dated 24.12.2012
Decision: It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.	

Case No. B-134	M/s. Suven Life Sciences Ltd.,
Meeting No.13/AM15 dated – 26.12.2014	F. No. 01/82/050/01206/AM11/DES-III
RAF.No.09/24/040/00414/AM11	Adv. Lice. No. 0910044683dated 15.12.2010

Decision: Committee considered the case as per agenda and in consultation with the technical authority present in the meeting, it was decided to amend the description of import item at Sl. No. 1 in the minutes of the NC meeting No. 48/82 dated 01.03.2011 as details given below.

From	To
2,5-Diamino-4, 6-**Hydroxy** Pyrimidine Hcl	2,5-Diamino-4, 6-**DIHYDROXY** Pyrimidine Hcl

The Rest of minutes would remain same

RA may take appropriate action as per the decision of Norms Committee.

Case No. B-135	M/s. **SOFTGEL HEALTH CARE PVT. LTD.,**
Meeting No.13/AM15 dated – 26.12.2014	F. No. 01/82/050/00581/AM12/DES-III
RAF.No. 04/24/040/00363/AM11	Adv. Lice. No. 0410126761 dated 03.08.2011

Decision: Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage.

RA concerned may take further necessary action as per above decision of NC.

Case No. B-136	M/s. Wanbury LTD. (Formerly Known as Doctors Organic Chemicals Ltd.)
Meeting No.13/AM15 dated – 26.12.2014	F.No. 01/82/50/01175/AM08/DES-III
Adv.Lic.No. 2610006381 dated 14.09.2007	RAF.No.26/80/040/00002/AM08
Decision: It was decided to defer the case for 18.02.2015 for comments of Department of Pharmaceuticals.	

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1	**Case No.:89/13/82-ALC4/2014**	Party Name:R L FINE CHEM	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01092/AM15/	RLA File :07/24/040/00007/AM13/	Lic.No/Date:0710087776 18.04.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 11/82 dated 26.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Doxilamine Succinate BP/USP	1 Kg.	1.	2 Acetyl Pyridine	0.58 kg
		2.	Tetrahydrofuran	1.03 kg

RA may take appropriate action as per the decision of Norms Committee.

2	**Case No.:88/13/82-ALC4/2014**	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01091/AM15/	RLA File :09/24/040/00061/AM15/	Lic.No/Date:0910060058 12.05.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals.

3	**Case No.:248/13/82-ALC4/2014**	Party Name:REANNON PHARMACEUTICALS	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01251/AM15/	RLA File :03/95/040/00325/AM15/	Lic.No/Date:0310786993 17.07.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals.

4	**Case No.:210/13/82-ALC4/2014**	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**

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	HQ File :01/82/050/01213/AM15/	RLA File :03/94/040/00360/AM15/	Lic.No/Date:0310787374 28.07.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals.			

5	**Case No.:208/13/82-ALC4/2014**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01211/AM15/	RLA File :03/94/040/00372/AM15/	Lic.No/Date:0310787389 28.07.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

6	**Case No.:41/13/82-ALC4/2014**	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01044/AM15/	RLA File :09/24/040/00212/AM15/	Lic.No/Date:0910060758 30.07.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/238/2014-PI(Norms) dated 10.10.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
(1S,4R)-4-[(2-AMINO-6-CHLORO-5-FORMAMIDO-4-PYRIMIDINYL)AMINO]-2-CYCLO PENTENE-1-METHANOL	1 kg	1	N-(2-AMINO-4,6-DICHLORO-5-PYRIMIDINYL) FORMAMIDE	0.764
		2	(+)-2-AZABICYCLO[2.2.1]HEPT-5-EN-3-ONE(VINCELACTAM)	1.41
		3	D(-)TARTARIC ACID	0.78
		4	SODIUM BOROHYDRIDE	0.226
		5	ISOPROPYL ALCOHOL	4.70
		6	METHANOL	4.23
		7	L(+)TARTARIC ACID	1.23

RA concerned may take further necessary action as per above decision of NC.

7	**Case No.:209/13/82-ALC4/2014**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01212/AM15/	RLA File :03/94/040/00379/AM15/	Lic.No/Date:0310787473 31.07.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

8	**Case No.:239/13/82-ALC4/2014**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/82-ALC4/2014	**Status: Approved**

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		19.12.2014	
HQ File :01/82/050/01242/AM15/	RLA File :03/94/040/00390/AM15/	Lic.No/Date:0310787602 04.08.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/176/2011/Ch II dated 10.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Polymer Additives - Bis (N-Alkylaminocycohexyl) methane Trade Name: Clearlink 1000	1 kg	1.	PAC -2M (4,4 - Methylenebi Scyclo Hexanamine), Synonym : Bis (paraminocyclohexyl)	0.665 kg
		2.	Methyl Ethyl Ketone / MEK	0.798 kg
		3.	Catalyst: 3% Platinum on carbon powder (on dry basis)	0.00022 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:241/13/82-ALC4/2014	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
HQ File :01/82/050/01244/AM15/	RLA File :03/94/040/00349/AM15/	Lic.No/Date:0310787603 04.08.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/176/2011/Ch II dated 22.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Chemicals- Organic Mixture, Trade Name - Clearlink 1080 (2-Alkyl Isophoronediamine)	1 kg	1.	Iso Phorone Diamine / IPDA	0.680 kg
		2.	Platinum Catalyst 2020 PMC / 3% Platinum on carbon Catalyst Sulfided (Code 2020 and B171032-3)	0.0004 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:237/13/82-ALC4/2014	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Approved**
HQ File :01/82/050/01240/AM15/	RLA File :03/94/040/00376/AM15/	Lic.No/Date:0310787597 04.08.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/41/2011/Ch III dated 01.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
4-BROMO ANISOLE	1 kg	1.	PHENOL	0.820 kg
		2.	DIMETHYL SULFATE	0.627 kg

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		3.	HYDROBROMIC ACID, 48%	1.560 kg
		4.	HYDROGEN PERIOXIDE, 50%	0.757 kg

RA may take appropriate action as per the decision of Norms Committee.

11	**Case No.:147/13/82-ALC4/2014**	Party Name:SHIVAM OILS & PROTEINS INDUSTRY,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01150/AM15/	RLA File :56/24/040/00022/AM15/	Lic.No/Date:5610004362 04.08.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

12	**Case No.:204/13/82-ALC4/2014**	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01207/AM15/	RLA File :03/94/040/00401/AM15/	Lic.No/Date:0310787705 06.08.2014	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments received from Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Linezolid	1 kg	1.	Thioacetic Acid	1.43 kg
		2.	Methylene Chloride/Methylene Dichloride/MDC	10.30 kg
		3.	R Glycidyl Butyrate	0.7178 kg
		4.	Dimethyl Formamide	4.275 kg
		5.	Tetrahydrofuran	5.44 kg
		6.	3,4-Difluoronitrobenzene	0.9324 kg
		7.	Methanol	7.75 kg

RA concerned may take further necessary action as per above decision of NC

13	**Case No.:40/13/82-ALC4/2014**	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: approved**
	HQ File :01/82/050/01043/AM15/	RLA File :09/24/040/00236/AM15/	Lic.No/Date:0910060823 06.08.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/48/2014-PI(Norms) dated 24.09.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	S. No.	Import Item	Qty. Allowed kg/kg
EPLERENONE	1 kg	1.	Methyl hydrogen -17alpha -hydroxy -3- oxopregna -4,9(11) -diene -7 alpha,21-dicarboxylate,gamma-lactone	1.764

RA may take appropriate action as per the decision of Norms Committee.

14	**Case No.:238/13/82-ALC4/2014**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/82-ALC4/2014	**Status: Approved**

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		19.12.2014	
HQ File :01/82/050/01241/AM15/	RLA File :03/94/040/00339/AM15/	Lic.No/Date:0310787780 07.08.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/176/2011/Ch II dated 03.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Chemical - Antifoulant ,Trade Name - DA 2339 /DA 2313/DA 2316 / DA 2339-M /DA 2394 /DA 2304-C /DA 2309/DA 2331/DA 7315	1 kg	1.	2 , 6 , Di tertiary butyl phenol (purity -99% to 100%)/ 2,6 DTPB 100%	0.091 kg
		2.	Di-n-Propyl Amine Dipropylamine/DNPA	0.0097 kg
		3.	Dimethyl sebacate /DMS	0.013 kg
		4	4 Hydroxy Tempo / 4 Hydroxy / 2,2,6,6 Tetramethyl/Pliperidins-N-Oxyl/4 HT	0.0208 kg
		5	Di butyl tin oxide/ DBTO / Fascat 4201/BNT CAT 430	0.0005 kg
		6	Hitec 6411	0.15 kg
		7.	Aromatic Solvent/Solvant C-10 / Kocosol 150 / HAR / Heavy Aromatic Solgad 150/K-150MC-10 A/Garasol-150/ C-9/Remax-1/Aromatic Solvent 150/C09 Plus/Aromatic Solvent (C10-C20)	0.692 kg

RA may take appropriate action as per the decision of Norms Committee.

15	**Case No.:42/13/82-ALC4/2014**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01045/AM15/	RLA File :09/24/040/00242/AM15/	Lic.No/Date:0910060833 07.08.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals

16	**Case No.:205/13/82-ALC4/2014**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01208/AM15/	RLA File :03/94/040/00402/AM15/	Lic.No/Date:0310787783 07.08.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals

17	**Case No.:240/13/82-ALC4/2014**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**

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Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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HQ File :01/82/050/01243/AM15/	RLA File :03/94/040/00241/AM15/	Lic.No/Date:0310787845 08.08.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/176/2011/Ch II dated 22.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Chemical Name: Antipolymerant - Trade Name – 2666 (Blend of N-oxyl compound, Glycol and amine)	1 kg	1.	4 Hydroxy Tempo / 4 Hydroxy / 2,2,6,6 Tetramethyl / Piperridine-N-Oxyl / 4 HT	0.350 kg

RA may take appropriate action as per the decision of Norms Committee.

18

Case No.:207/13/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
HQ File :01/82/050/01210/AM15/	RLA File :03/94/040/00420/AM15/	Lic.No/Date:0310787896 11.08.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 9/82 meeting dated 20.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Artemether	1 Kg	1.	Artemisinin	1.235 kg

RA concerned may take further necessary action as per above decision of NC.

19

Case No.:214/13/82-ALC4/2014	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
HQ File :01/82/050/01217/AM15/	RLA File :03/94/040/00386/AM15/	Lic.No/Date:0310787982 12.08.2014	Defer Date:05.02.2015

Decision : It was decided to remind the firm to furnish the following technical details:
1. COA for foreign supplier indicating Potency of Nystatin imported under present A.A
2. Detailed calculation of arriving at the quantity of API applied.

The case was deferred for 05.02.2015.

20

Case No.:203/13/82-ALC4/2014	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
HQ File :01/82/050/01206/AM15/	RLA File :03/94/040/00429/AM15/	Lic.No/Date:0310787967 12.08.2014	Defer Date:

Decision : In the light of earlier decision taken by NC 3/82 meeting dated 08.05.2014 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Atovaquone	1 Kg.	1.	Trans-4-(4-Chlorophenyl) cyclohexane carboxylic Acid	2.00 kg
		2.	Methylene Dichloride	6.25 kg

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		3.	Acetonitrile	6.50 kg
		4.	2-Chloro-1,4-Napthoquinone	1.62 kg
		5.	Dimethyl Formamide	0.74kg

RA concerned may take further necessary action as per above decision of NC.

21	**Case No.:44/13/82-ALC4/2014**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01047/AM15/	RLA File :09/24/040/00237/AM15/	Lic.No/Date:0910060843 12.08.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals

22	**Case No.:43/13/82-ALC4/2014**	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01046/AM15/	RLA File :09/24/040/00255/AM15/	Lic.No/Date:0910060852 13.08.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals

23	**Case No.:218/13/82-ALC4/2014**	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: approved**
	HQ File :01/82/050/01221/AM15/	RLA File :03/94/040/00425/AM15/	Lic.No/Date:0310788033 14.08.2014	Defer Date:05.02.2015

Decision : In the light of earlier decision taken in meeting no.3/82 dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
Lumefantrine	1 kg	1.	(Dibutylamine Methyl)-2,7-Dichloro-4-fluoren Methanol (DBA)	0.8693 kg

RA may take appropriate action as per the decision of Norms Committee.

24	**Case No.:219/13/82-ALC4/2014**	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Approved**
	HQ File :01/82/050/01222/AM15/	RLA File :03/94/040/00431/AM15/	Lic.No/Date:0310788034 14.08.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no.3/82 dated 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)

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Lumefantrine	1 kg	1.	(Dibutylamine Methyl)-2,7-Dichloro-4-fluoren Methanol (DBA)	0.8693 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:211/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
25	HQ File :01/82/050/01214/AM15/	RLA File :03/94/040/00423/AM15/	Lic.No/Date:0310788032 14.08.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Chemical and Petrochemicals.

	Case No.:199/13/82-ALC4/2014	Party Name:FDC LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
26	HQ File :01/82/050/01202/AM15/	RLA File :03/94/040/00454/AM15/	Lic.No/Date:0310788045 14.08.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals

	Case No.:200/13/82-ALC4/2014	Party Name:FDC LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Approved**
	HQ File :01/82/050/01203/AM15/	RLA File :03/94/040/00231/AM15/	Lic.No/Date:0310788027 14.08.2014	Defer Date:

27 **Decision :**In the light of earlier decision taken in meeting no. 18/82 dated 30.08.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
Chloramphenicol Eye Drops 0.5% w/v 10 ml Vial made out of LDPE	1 No.	1.	Chloramphenicol	0.05 gram
		2.	LDPE Granules	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:206/13/82-ALC4/2014	Party Name:FDC LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Approved**
	HQ File :01/82/050/01209/AM15/	RLA File :03/94/040/00308/AM15/	Lic.No/Date:0310788028 14.08.2014	Defer Date:

28 **Decision :**In the light of earlier decision taken in meeting no. 18/82 dated 30.08.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
Chloramphenicol Eye Drops 0.5% w/v 10 ml	1 No.	1.	Chloramphenicol	0.05 gram
		2.	LDPE Granules	As per packing policy

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Vial made out of LDPE				

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:236/13/82-ALC4/2014	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Approved**
	HQ File :01/82/050/01239/AM15/	RLA File :03/94/040/00450/AM15/	Lic.No/Date:0310788029 14.08.2014	Defer Date:

29 **Decision :**In the light of earlier decision taken by NC in its 31/82 meeting dated 01.11.2011 and it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ezetimibe	1 Kg.	1.	Dimethyl Amino Pyridine	0.09 kg
		2.	N,N-Dimethyl Formamide	1.52 kg
		3.	S(+) 4-Phenyl-2-Oxazolidinone	0.93 kg
		4.	Borane Dimethyl Sulfide	0.424 kg
		5.	(R)-2-Methyl-CBS-Oxazaborolidine (1 M Solution in Toluene)	0.057 kg
		6.	N,O-Bis (Trimethylsilyl) Acetamide	1.07 kg
		7.	Tetrahydrofuran	0.074 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:212/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Approved**
	HQ File :01/82/050/01215/AM15/	RLA File :03/94/040/00437/AM15/	Lic.No/Date:0310788108 19.08.2014	Defer Date:

30 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011/Ch II dated 9.12.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
COPPER EDTA , Cu Content 14% (+/-1)	1 kg	1.	ETHYLENE DIAMINE TETRA ACETIC ACID	0.719 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:213/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Approved**
	HQ File :01/82/050/01216/AM15/	RLA File :03/94/040/00436/AM15/	Lic.No/Date:0310788106 19.08.2014	Defer Date:

31 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011/Ch II dated 25.10.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed

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DISODIUM ZINC EDTA Content 15% (+/- 0.5%)	1 kg	1.	ETHYLENE DIAMINE TETRA ACETIC ACID	0.690 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:198/13/82-ALC4/2014	Party Name:FDC LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
32	HQ File :01/82/050/01201/AM15/	RLA File :03/94/040/00259/AM15/	Lic.No/Date:0310788130 19.08.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals

	Case No.:55/13/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
33	HQ File :01/82/050/01058/AM15/	RLA File :09/24/040/00269/AM15/	Lic.No/Date:0910060864 20.08.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals

	Case No.:60/13/82-ALC4/2014	Party Name:VERDANT LIFE SCIENCES PVT LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
34	HQ File :01/82/050/01063/AM15/	RLA File :09/24/040/00238/AM15/	Lic.No/Date:0910060869 20.08.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals

	Case No.:243/13/82-ALC4/2014	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01246/AM15/	RLA File :03/94/040/00398/AM15/	Lic.No/Date:0310788287 22.08.2014	Defer Date:

35 **Decision :** In the light of earlier decision taken in meeting no. 5/82 dated 24.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import item	Qty. allowed
Sodium Salicylate	1 Kg	1.	Salicylic Acid	0.80 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:242/13/82-ALC4/2014	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
36	HQ File :01/82/050/01245/AM15/	RLA File :03/94/040/00442/AM15/	Lic.No/Date:0310788283 22.08.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.

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37	**Case No.:245/13/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01248/AM15/	RLA File :03/94/040/00300/AM15/	Lic.No/Date:0310788279 22.08.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

38	**Case No.:229/13/82-ALC4/2014**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01232/AM15/	RLA File :03/94/040/00465/AM15/	Lic.No/Date:0310788333 25.08.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

39	**Case No.:226/13/82-ALC4/2014**	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01229/AM15/	RLA File :03/94/040/00481/AM15/	Lic.No/Date:0310788323 25.08.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals.			

40	**Case No.:227/13/82-ALC4/2014**	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01230/AM15/	RLA File :03/94/040/00458/AM15/	Lic.No/Date:0310788329 25.08.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

41	**Case No.:228/13/82-ALC4/2014**	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01231/AM15/	RLA File :03/94/040/00456/AM15/	Lic.No/Date:0310788328 25.08.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

42	**Case No.:215/13/82-ALC4/2014**	Party Name:GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01218/AM15/	RLA File :03/94/040/00358/AM15/	Lic.No/Date:0310788338 25.08.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

43	**Case No.:45/13/82-ALC4/2014**	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**

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	HQ File :01/82/050/01048/AM15/	RLA File :09/24/040/00275/AM15/	Lic.No/Date:0910060885 25.08.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

44	**Case No.:46/13/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01049/AM15/	RLA File :09/24/040/00271/AM15/	Lic.No/Date:0910060886 25.08.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

45	**Case No.:264/13/82-ALC4/2014**	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01267/AM15/	RLA File :03/94/040/00405/AM15/	Lic.No/Date:0310788397 26.08.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

46	**Case No.:244/13/82-ALC4/2014**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01247/AM15/	RLA File :03/94/040/01110/AM14/	Lic.No/Date:0310788393 26.08.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

47	**Case No.:255/13/82-ALC4/2014**	Party Name:THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01258/AM15/	RLA File :03/95/040/00431/AM15/	Lic.No/Date:0310788373 26.08.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

48	**Case No.:224/13/82-ALC4/2014**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01227/AM15/	RLA File :03/94/040/00391/AM15/	Lic.No/Date:0310788515 28.08.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

49	**Case No.:225/13/82-ALC4/2014**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01228/AM15/	RLA File :03/94/040/00397/AM15/	Lic.No/Date:0310788514 28.08.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

50	**Case No.:256/13/82-ALC4/2014**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01259/AM15/	RLA File :03/95/040/00371/AM15/	Lic.No/Date:0310788509 28.08.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

51	**Case No.:257/13/82-ALC4/2014**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01260/AM15/	RLA File :03/95/040/00369/AM15/	Lic.No/Date:0310788508 28.08.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

52	**Case No.:254/13/82-ALC4/2014**	Party Name:SEQUENT SCIENTIFIC LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01257/AM15/	RLA File :03/95/040/00459/AM15/	Lic.No/Date:0310788513 28.08.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

53	**Case No.:261/13/82-ALC4/2014**	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: approved**
	HQ File :01/82/050/01264/AM15/	RLA File :03/94/040/00961/AM14/	Lic.No/Date:0310788557 01.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/55/2012/Ch II dated 10.07.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
TRICYCLODECANE KETON MIN. PURITY 93.5%	1 kg	1.	DICYCLOPENTADIENE MIN. PURITY 90%	1.15 kg

RA may take appropriate action as per the decision of Norms Committee.

54	**Case No.:262/13/82-ALC4/2014**	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01265/AM15/	RLA File :03/94/040/00971/AM14/	Lic.No/Date:0310788560 01.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

55	**Case No.:263/13/82-ALC4/2014**	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01266/AM15/	RLA File :03/94/040/00962/AM14/	Lic.No/Date:0310788558 01.09.2014	Defer Date:05.02.2015

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.

56	**Case No.:222/13/82-ALC4/2014**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01225/AM15/	RLA File :03/94/040/00439/AM15/	Lic.No/Date:0310788539 01.09.2014	Defer Date:05.02.2015

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/100/2012/Ch II dated 12.11.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
DIPHENYL OCTYL PHOSPHITE	1 kg	1.	YELLOW PHOSPHORUS	0.096 kg
		2.	PHENOL	0.603 kg
		3.	2-ETHYL HEXYL ALCOHOL / 2-ETHYL HEXANOL	0.418 kg

RA may take appropriate action as per the decision of Norms Committee.

57	**Case No.:54/13/82-ALC4/2014**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01057/AM15/	RLA File :09/24/040/00272/AM15/	Lic.No/Date:0910060900 01.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

58	**Case No.:63/13/82-ALC4/2014**	Party Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01066/AM15/	RLA File :09/24/040/00268/AM15/	Lic.No/Date:0910060901 01.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

59	**Case No.:217/13/82-ALC4/2014**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01220/AM15/	RLA File :03/94/040/00494/AM15/	Lic.No/Date:0310788620 02.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 fsor comments of Department of Pharmaceuticals			

60	**Case No.:223/13/82-ALC4/2014**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01226/AM15/	RLA File :03/94/040/00508/AM15/	Lic.No/Date:0310788647 02.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

निर्मल कुमार/NIRMAL KUMAR
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Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.:103/13/82-ALC4/2014	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
HQ File :01/82/050/01106/AM15/	RLA File :22/24/040/00045/AM15/	Lic.No/Date:2210015078 02.09.2014	Defer Date:05.02.2015

Decision : In the light of earlier decision taken by NC in its 10/82 meeting dated 12.11.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Cefuroxime Axetil Amorphous	1 kg	1.	Desacetyl-7-amino cephalosporanic acid (D-7-ACA)	0.79
		2.	Ethyl acetate	3.74
		3.	Methanol	0.62
		4.	Syn-methoxyimino furanyl acetic acid ammonium salt (SMIA)	0.835
		5.	Activated carbon	0.100
		6.	Phosphorous pentachloride	0.97
		7.	Methylene chloride	2.29
		8.	Sodium hydroxide	0.43
		9.	Acetic acid	0.048
		10.	Acetonitrile	0.98
		11.	Chlorosulphonyl Isocyanate	0.53
		12	Acetone	1.76
		13	N,N-dimethyl acetamide	1.12
		14	Acetoxy ethyl bromide	0.59
		15	Cyclohexane	0.92
		16	Sodium carbonate	0.125
		17	Sodium bicarbonate	0.080
		18	Sodium chloride	Not an importable item
		19	Sodium metabisulfite	Not shown in RXN
		20	Hydrochloric acid	Not an importable item

61

RA may take appropriate action as per the decision of Norms Committee.

Case No.:220/13/82-ALC4/2014	Party Name:ARIHANTANAM LIFECARE PVT. LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: approved**
HQ File :01/82/050/01223/AM15/	RLA File :03/94/040/00519/AM15/	Lic.No/Date:0310788702 03.09.2014	Defer Date:05.02.2015

62

Decision : In the light of earlier decision taken by NC in its 9/82 meeting dated 20.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

निर्मल कुमार/NIRMAL KUMAR
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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Artemether	1 Kg	1.	Artemisinin	1.235 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:259/13/82-ALC4/2014	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
63	HQ File :01/82/050/01262/AM15/	RLA File :03/94/040/00370/AM15/	Lic.No/Date:0310788693 03.09.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals

	Case No.:260/13/82-ALC4/2014	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01263/AM15/	RLA File :03/94/040/00520/AM15/	Lic.No/Date:0310788698 03.09.2014	Defer Date:

Decision :Committee considered case as per agenda and in light of written comments received from Department of Pharmaceuticals and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

64

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Bupropion Hydrochloride BP	1 kg	1.	M-Chloropropiophenone	0.85 kg
		2.	Methylene Chloride/Methylene Dichloride/ MDC	2.00 kg
		3.	Methanol	0.23 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:221/13/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01224/AM15/	RLA File :03/94/040/00505/AM15/	Lic.No/Date:0310788692 03.09.2014	Defer Date:

Decision :In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/326/2014-PI(Norms) datedDecember 2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

65

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Prednisolone Sodium Phosphate	1 Kg.	1.	Prednisolone (Prednisolone Base)	0.857

RA may take appropriate action as per the decision of Norms Committee.

66	**Case No.:232/13/82-ALC4/2014**	Party Name:KOPRAN LIMITED	Meet No/Date:13/82-	**Status:**

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		ALC4/2014 19.12.2014	**Approved**
HQ File :01/82/050/01235/AM15/	RLA File :03/94/040/01185/AM14/	Lic.No/Date:0310788688 03.09.2014	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Meropenem for Injection USP	1 kg	1	Meropenem Trihydrate Non-Sterile	0.987

RA may take appropriate action as per the decision of Norms Committee.

Case No.:233/13/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
HQ File :01/82/050/01236/AM15/	RLA File :03/94/040/01167/AM14/	Lic.No/Date:0310788689 03.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/12/2014-PI(Norms) dated September 2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

67

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Cefepime for injection	1 kg	1.	Cefepime HCL (Non Sterile)	0.655
		2.	Methanol	0.742
		3.	Acetone	1.816
		4.	L-Arginine (Non-Sterile)	0.370
		5.	Isopropyl Alcohol	0.392

RA may take appropriate action as per the decision of Norms Committee.

Case No.:127/13/82-ALC4/2014	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
68 HQ File :01/82/050/01130/AM15/	RLA File :07/24/040/00197/AM15/	Lic.No/Date:0710106610 03.09.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 9/82 meeting dated 20.10.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl. No.	Export Product	Import Items			
		SOFT BOTTLE	WHITE CAP	DROPPER	SODIUM HYALURONATE NaF100
1	VIZULIZE MOISTURIZING AND COMFORT EYE DROPS 0.1% -10ML	Relevant as per packing policy			0.01 gm per bottle
2	VIZULIZE LUBRICATING AND REWETTING EYE DROPS 15ML	-Do-			NIL
3	**90/0-** VIZULIZE EYE BRIGHTENER EYE DROPS 10ML	-Do-			NIL

RA concerned may take further necessary action as per above decision of NC.

69	**Case No.:251/13/82-ALC4/2014**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01254/AM15/	RLA File :03/95/040/00433/AM15/	Lic.No/Date:0310788662 03.09.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.

70	**Case No.:253/13/82-ALC4/2014**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01256/AM15/	RLA File :03/95/040/00462/AM15/	Lic.No/Date:0310788657 03.09.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.

71	**Case No.:252/13/82-ALC4/2014**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01255/AM15/	RLA File :03/95/040/00470/AM15/	Lic.No/Date:0310788677 03.09.2014	Defer Date:05.02.2015

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/95/2011/Ch II dated 19.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Dimethyl Diphenyl Thiuram Disulfide (MPID)	1 kg	1.	N-Methyl Aniline	0.651 kg

RA may take appropriate action as per the decision of Norms Committee.

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Case No.:56/13/82-ALC4/2014	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: approved**
	HQ File :01/82/050/01059/AM15/	RLA File :09/24/040/00499/AM14/	Lic.No/Date:0910060912 04.09.2014	Defer Date:

Decision : Committee considered case as per earlier decision taken by NC in its 4/82 meeting dated 03.07.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

72

Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
7- PHENYLACETAMIDEO-3-CHLOROMETHYL CEPHALOSPORONIC ACID PARA METHOXY BENZYL ESTER (GCLE)	1 kg	1.	PENICILLIN G-POTASSIUM FIRST CRYSTAL	2.81 kg
		2.	ACETONE	1.971 kg
		3.	ISOPROPYL ALCOHOL	0.66 kg
		4.	DIMETHYL FORMAMIDE	1.314 kg
		5.	METHYLENE CHLORIDE	3.29 kg
		6.	2 MERCAPTO BENZO THIAZOLE	0.511 kg
		7.	METHANOL	1.971 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:73/13/82-ALC4/2014	Party Name:VIRCHOW PETROCHEMICAL PVT LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01076/AM15/	RLA File :09/24/040/00163/AM15/	Lic.No/Date:0910060911 04.09.2014	Defer Date:

Decision : Committee considered case as per earlier decision taken by NC in its 4/82 meeting dated 03.07.2014 and in consultation with technical authority present in the meeting, it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

73

Export product	Exp. Qty.	S.No.	Import items	Qty. allowed
7- PHENYLACETAMIDEO-3-CHLOROMETHYL CEPHALOSPORONIC ACID PARA METHOXY BENZYL ESTER (GCLE)	1 kg	1.	PENICILLIN G-POTASSIUM FIRST CRYSTAL	2.81 kg
		2.	ACETONE	1.971 kg
		3.	ISOPROPYL ALCOHOL	0.66 kg
		4.	DIMETHYL FORMAMIDE	1.314 kg
		5.	METHYLENE CHLORIDE	3.29 kg
		6.	2 MERCAPTO BENZO THIAZOLE	0.511 kg
		7.	METHANOL	1.971 kg

RA concerned may take further necessary action as per above decision of NC.

	Case No.:84/13/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
74	HQ File :01/82/050/01087/AM15/	RLA File :31/83/040/00132/AM15/	Lic.No/Date:3110064857 05.09.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals

75	**Case No.:258/13/82-ALC4/2014**	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Approved**

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/82/050/01261/AM15/	RLA File :03/94/040/00469/AM15/	Lic.No/Date:0310788768 05.09.2014	Defer Date:05.02.2015

Decision : In the light of earlier decision taken in meeting no. 23/82 dated 06.03.2014 and in consultation with technical authority present in the meeting, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import item	Qty. Allowed Kg/kg
NITAZOXANIDE	1 Kg.	1.	2-AMINO-5-NITRO THIAZOLE	0.59

RA may take appropriate action as per the decision of Norms Committee.

Case No.:230/13/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
HQ File :01/82/050/01233/AM15/	RLA File :03/94/040/00531/AM15/	Lic.No/Date:0310788822 05.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/12/2014-PI(Norms) dated September 2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

76

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Cefepime for injection	1 kg	1.	Cefepime HCL (Non Sterile)	0.655
		2.	Methanol	0.742
		3.	Acetone	1.816
		4.	L-Arginine (Non-Sterile)	0.370
		5.	Isopropyl Alcohol	0.392

RA may take appropriate action as per the decision of Norms Committee.

Case No.:231/13/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
HQ File :01/82/050/01234/AM15/	RLA File :03/94/040/00530/AM15/	Lic.No/Date:0310788820 05.09.2014	Defer Date:

77 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/12/2014-PI(Norms) dated September 2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
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Cefepime for injection	1 kg	1.	Cefepime HCL (Non Sterile)	0.655
		2.	Methanol	0.742
		3.	Acetone	1.816
		4.	L-Arginine (Non-Sterile)	0.370
		5.	Isopropyl Alcohol	0.392

RA may take appropriate action as per the decision of Norms Committee.

78	**Case No.:234/13/82-ALC4/2014**	Party Name:KUSUMA PHARMA	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01237/AM15/	RLA File :03/94/040/00501/AM15/	Lic.No/Date:0310788806 05.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

79	**Case No.:235/13/82-ALC4/2014**	Party Name:KUSUMA PHARMA	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01238/AM15/	RLA File :03/94/040/00500/AM15/	Lic.No/Date:0310788804 05.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

80	**Case No.:22/13/82-ALC4/2014**	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01025/AM15/	RLA File :03/95/040/00379/AM15/	Lic.No/Date:0310788810 05.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

81	**Case No.:38/13/82-ALC4/2014**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01041/AM15/	RLA File :09/24/040/00282/AM15/	Lic.No/Date:0910060920 05.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals and in consultation with technical authority present in the meeting, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kg/kg
GABAPENTIN	1 kg	1	Cyclohexane-1,1-Diacetic Acid Monoamide	1.63

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		2.	Acetone	1.541

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:195/13/82-ALC4/2014	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01198/AM15/	RLA File :03/94/040/00542/AM15/	Lic.No/Date:0310788909 09.09.2014	Defer Date:

82

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/155/2015-PI(Norms) dated January 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

Amoxicillin and Clavulanate Potassium for Oral Suspension USP

S.NO.	Import Items	For export of 1000 No. **Pack**		
		75 ml	**100 ml**	**150 ml**
1	AmoxycillinTrihydrate	4.200	5.649	8.274
2	Clavulanate Potassium Syloid mix	2.3444	3.126	4.6888
3	Silicon Dioxide (Syloid AL-1FP) NF	1.500	2.00	3.00
4 to 7	Packing Materials	Relevant as per packing policy		

RA concerned may take further necessary action as per above decision of NC

	Case No.:216/13/82-ALC4/2014	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01219/AM15/	RLA File :03/94/040/00502/AM15/	Lic.No/Date:0310788915 09.09.2014	Defer Date:

83

Decision : In the light of earlier decision taken in meeting no. 8/82 dated 25.09.2014and in consultation with technical authority present in the meeting, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
ROSUVASTATIN CALCIUM	1 kg.	1.	(4R-CIS)-6-[(ACETYLOXY)-METHYL] -2,2-DIMETHYL-1,3-DIOXANE-4-ACETIC ACID-1,1-DIMETHYLETHYL ESTER	1.871 kg
		2.	4-(4-FLUOROPHENYL)-6-ISOPROPYL-2- [(N-METHYL-N-METHYLSULPHONYL) AMINO] PYRIMIDINE-5-YL-METHANOL	1.871 kg

RA concerned may take further necessary action as per above decision of NC.

84	**Case No.:196/13/82-ALC4/2014**	Party Name:KOPRAN LIMITED	Meet No/Date:13/82-	**Status:Case**

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			ALC4/2014 19.12.2014	**Deferred**
	HQ File :01/82/050/01199/AM15/	RLA File :03/94/040/00545/AM15/	Lic.No/Date:0310788934 09.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

85	**Case No.:246/13/82-ALC4/2014**	Party Name:KOPRAN LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01249/AM15/	RLA File :03/94/040/00533/AM15/	Lic.No/Date:0310788932 09.09.2014	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Meropenem for Injection USP	1 kg	1	Meropenem Trihydrate Non-Sterile	0.987

RA may take appropriate action as per the decision of Norms Committee.

86	**Case No.:247/13/82-ALC4/2014**	Party Name:KOPRAN LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01250/AM15/	RLA File :03/94/040/00532/AM15/	Lic.No/Date:0310788933 09.09.2014	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Meropenem for Injection USP	1 kg	1.	Meropenem Trihydrate Non-Sterile	0.987

RA may take appropriate action as per the decision of Norms Committee.

87	**Case No.:201/13/82-ALC4/2014**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01204/AM15/	RLA File	Lic.No/Date:0310788928	Defer

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	:03/94/040/00499/AM15/	09.09.2014	Date:05.02.2015
Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

88	**Case No.:202/13/82-ALC4/2014**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01205/AM15/	RLA File :03/94/040/00549/AM15/	Lic.No/Date:0310788926 09.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/100/2012/Ch II dated 22.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
TRIPHENYL PHOSPHITE	1 kg	1.	PHENOL	0.937 kg
		2.	YELLOW PHOSPHORUS	0.100 kg

RA may take appropriate action as per the decision of Norms Committee.

89	**Case No.:26/13/82-ALC4/2014**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01029/AM15/	RLA File :03/95/040/00493/AM15/	Lic.No/Date:0310788939 09.09.2014	Defer Date:05.02.2015
Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.				

90	**Case No.:27/13/82-ALC4/2014**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01030/AM15/	RLA File :03/95/040/00494/AM15/	Lic.No/Date:0310788943 09.09.2014	Defer Date:05.02.2015
Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.				

91	**Case No.:23/13/82-ALC4/2014**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01026/AM15/	RLA File :03/95/040/00496/AM15/	Lic.No/Date:0310788911 09.09.2014	Defer Date:05.02.2015
Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.				

92	**Case No.:250/13/82-ALC4/2014**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01253/AM15/	RLA File :03/95/040/00490/AM15/	Lic.No/Date:0310788892 09.09.2014	Defer Date:05.02.2015
Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.				

93	**Case No.:62/13/82-ALC4/2014**	Party Name:EYTAN LABS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**

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	HQ File :01/82/050/01065/AM15/	RLA File :09/24/040/00257/AM15/	Lic.No/Date:0910060924 10.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

94	**Case No.:71/13/82-ALC4/2014**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01074/AM15/	RLA File :09/24/040/00313/AM15/	Lic.No/Date:0910060931 10.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

95	**Case No.:53/13/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01056/AM15/	RLA File :09/24/040/00240/AM15/	Lic.No/Date:0910060930 10.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

96	**Case No.:64/13/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01067/AM15/	RLA File :09/24/040/00247/AM15/	Lic.No/Date:0910060929 10.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

97	**Case No.:191/13/82-ALC4/2014**	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01194/AM15/	RLA File :03/94/040/00369/AM15/	Lic.No/Date:0310789061 11.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2012/Ch II dated 01.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
ACETONITRILE	1 kg	1.	ACETIC ACID	1.766 kg

RA may take appropriate action as per the decision of Norms Committee

98	**Case No.:79/13/82-ALC4/2014**	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01082/AM15/	RLA File :31/83/040/00131/AM15/	Lic.No/Date:3110064880 11.09.2014	Defer Date:

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Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/3/2012/Ch II dated 22.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Anisole 99.50% PURITY	1 kg	1.	Anisole PURITY 93% MINIMUM	1.10 kg

RA may take appropriate action as per the decision of Norms Committee

99	**Case No.:66/13/82-ALC4/2014**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01069/AM15/	RLA File :09/24/040/00303/AM15/	Lic.No/Date:0910060941 11.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

100	**Case No.:67/13/82-ALC4/2014**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01070/AM15/	RLA File :09/24/040/00301/AM15/	Lic.No/Date:0910060940 11.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

101	**Case No.:69/13/82-ALC4/2014**	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01072/AM15/	RLA File :09/24/040/00302/AM15/	Lic.No/Date:0910060942 11.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

102	**Case No.:85/13/82-ALC4/2014**	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01088/AM15/	RLA File :31/83/040/00137/AM15/	Lic.No/Date:3110064875 11.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

103	**Case No.:278/13/82-ALC4/2014**	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01281/AM15/	RLA File :03/94/040/00556/AM15/	Lic.No/Date:0310789050 11.09.2014	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments received from Department of			

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Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Linezolid	1 kg	1.	Thioacetic Acid	1.43 kg
		2.	Methylene Chloride/Methylene Dichloride/MDC	10.30 kg
		3.	R Glycidyl Butyrate	0.7178 kg
		4.	Dimethyl Formamide	4.275 kg
		5.	Tetrahydrofuran	5.44 kg
		6.	3,4-Difluoronitrobenzene	0.9324 kg
		7.	Methanol	7.75 kg

RA concerned may take further necessary action as per above decision of NC

104	**Case No.:197/13/82-ALC4/2014**	Party Name:KOPRAN LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01200/AM15/	RLA File :03/94/040/00547/AM15/	Lic.No/Date:0310789054 11.09.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals

105	**Case No.:80/13/82-ALC4/2014**	Party Name:PRECISE CHEMIPHARMA PVT.LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: approved**
	HQ File :01/82/050/01083/AM15/	RLA File :31/83/040/00140/AM15/	Lic.No/Date:3110064879 11.09.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 8/82 dated 25.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat Pellets 50%	1 kg	1.	Orlistat	0.505kg/kg

RA may take appropriate action as per the decision of Norms committee.

106	**Case No.:81/13/82-ALC4/2014**	Party Name:PRECISE CHEMIPHARMA PVT.LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01084/AM15/	RLA File :31/83/040/00138/AM15/	Lic.No/Date:3110064878 11.09.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 8/82 dated 25.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat Pellets 50%	1 kg	1.	Orlistat	0.505kg/kg

RA may take appropriate action as per the decision of Norms committee.

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107	**Case No.:72/13/82-ALC4/2014**	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01075/AM15/	RLA File :09/24/040/00287/AM15/	Lic.No/Date:0910060939 11.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

108	**Case No.:194/13/82-ALC4/2014**	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01197/AM15/	RLA File :03/94/040/00002/AM15/	Lic.No/Date:0310789134 12.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/85/2012/Ch II dated 13.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
2ETHYLHEXYLAMINE	1 kg	1.	2ETHYLHEXANOL	1.06 kg

RA may take appropriate action as per the decision of Norms Committee

109	**Case No.:68/13/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01071/AM15/	RLA File :09/24/040/00296/AM15/	Lic.No/Date:0910060958 12.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals.			

110	**Case No.:277/13/82-ALC4/2014**	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01280/AM15/	RLA File :03/94/040/00562/AM15/	Lic.No/Date:0310789113 12.09.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 11/82 meeting dated 26.11.2014 and it was decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ezetimibe	1 Kg.	1.	Dimethyl Amino Pyridine	0.09 kg
		2.	N,N-Dimethyl Formamide	1.52 kg
		3.	S(+) 4-Phenyl-2-Oxazolidinone	0.93 kg
		4.	Borane Dimethyl Sulfide	0.424 kg
		5.	(R)-2-Methyl-CBS-Oxazaborolidine (1 M Solution in Toluene)	0.057 kg
		6.	N,O-Bis (Trimethylsilyl) Acetamide	1.07 kg
		7.	Tetrahydrofuran	0.074 kg

RA concerned may take further necessary action as per above decision of NC.

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111	**Case No.:65/13/82-ALC4/2014**	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01068/AM15/	RLA File :09/24/040/00283/AM15/	Lic.No/Date:0910060955 12.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

112	**Case No.:37/13/82-ALC4/2014**	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Approved**
	HQ File :01/82/050/01040/AM15/	RLA File :09/24/040/00109/AM15/	Lic.No/Date:0910060961 12.09.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/752/2014-PI(Norms) dated 09.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Lamivudine (Cyclohexyl Ester Route)	1 kg	1	Cyclohexyl Ester	2.19
		2	Sodium Borohydride	0.48
		3	Dipotassium Hydrogen Phosphate	1.9849
		4	Methanol	0.167
		5	Toluene	0.200
		6	Triethylamine	0.575
		7	Isopropyl Alcohol	1.427

RA concerned may take further necessary action as per above decision of NC.

113	**Case No.:36/13/82-ALC4/2014**	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01039/AM15/	RLA File :03/95/040/00449/AM15/	Lic.No/Date:0310789094 12.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/105/2011/Ch II dated 22.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed
PPPBP or 2-Phenyl-3,3-bis(4-hydroxyphenyl)phthalimide	1 kg	1.	Phenol	1.145 kg

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RA may take appropriate action as per the decision of Norms Committee

114	**Case No.:61/13/82-ALC4/2014**	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01064/AM15/	RLA File :09/24/040/00291/AM15/	Lic.No/Date:0910060952 12.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

115	**Case No.:70/13/82-ALC4/2014**	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01073/AM15/	RLA File :09/24/040/00310/AM15/	Lic.No/Date:0910060954 12.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

116	**Case No.:25/13/82-ALC4/2014**	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01028/AM15/	RLA File :03/95/040/00465/AM15/	Lic.No/Date:0310789100 12.09.2014	Defer Date:05.02.2015
	Decision : It was decided to remind the firm to furnish following technical details: Copy of valid Drug Manufacturing License for the export product; and Copy of Master Batch Formula duly certified by Quality Control Incharge. The case was deferred for 05.02.2015			

117	**Case No.:28/13/82-ALC4/2014**	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01031/AM15/	RLA File :03/95/040/00398/AM15/	Lic.No/Date:0310789099 12.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

118	**Case No.:174/13/82-ALC4/2014**	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01177/AM15/	RLA File :03/94/040/00574/AM15/	Lic.No/Date:0310789170 15.09.2014	Defer Date:
	Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/292/2014-PI(Norms) dated November 2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of			

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HBP as per details given below or as applied by firm whichever is lower:-

Tenofovir Disoproxil Fumarate (6 Export Item)

S.NO.	Export Items	Import recommended per Tablets (Qty in mg)			
		Tenofovir Disoproxil Fumarate	Emtricitabine	Efavirenz	Lamuvdine
1	Tenofovir Disoproxil Fumarate 300mg / Tablets	306.0	NIL	NIL	NIL
2	Tenofovir Disoproxil Fumarate 300mg + Emtricitabine 200mg Tablets	306.0	204.0	NIL	NIL
3	Lamivudine 300 mg+ Tenofovir Disoproxil Fumarate 300mg Tablets	306.0	NIL	NIL	306.0
4	Efavirenz 600 mg+Emtricitabine 200mg + Tenofovir Disoproxil Fumarate 300mg, Tablets	306.0	204.0	612.0	NIL
5	Efavirenz 600mg + Tenofovir Disoproxil Fumarate300mg + Emtricitabine 200mg, Tablets	306.0	204.0	612.0	NIL
6	Tenofovir Disoproxil fumarate 300mg +Lamivudine 300mg + Efavirenz 600mg	306.0	NIL	612.0	306.0

[B]
Tenofovir Disoproxil Fumarate

Sl.No.	Import items	Qty recommended kg/kg
1.	9-[2-(Phosphonyl Methoxy) Propyl] Adenine (PMPA)	0.80
2.	Chloromethyl Isopropyl Carbonate	1.3527
3.	N-Methyl 2-Pyrrolidone	1.4878
4.	Fumaric Acid	0.26
5.	Methylene Dichloride	6.70
6	Isopropyl Acetate	2.35

[C]
Emtricitabine

Sl.No.	Import items	Qty recommended kg/kg
1.	(2R,5R)-5-(4-amino-5-fluoro-2-oxo-2H-Pyrimidin-1-yl)-[1,3] oxathiolane-2-carboxylic acid, 2S-isopropyl-5R-Methyl-1R-cyclohexyl ester. (FCME Compound)	2.50
2.	Sodium Borohydride	0.51
3.	Dipotassium Hydrogen Phosphate	2.075

[D]
Lamuvidine

Sl.No.	Import items	Qty recommended kg/kg
1.	(1 R, 2 S, 5 R)-MENTHYL-5S-(CYTOSINE-1 -YL)-1,3-OXATHIOLANE-2R-CARBOXYLATE / CME COMPOUND	2.19

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2.	SODIUM BOROHYDRIDE	0.48
3.	DIPOTASSIUM HYDROGEN PHOSPHATE	1.9849
4.	SALICYLIC ACID	0.79
5.	TRIETHYLAMINE	0.575
6	ETHYL ACETATE	1.795

[E]
Efavirenz

Sl.No.	Import items	Qty recommended kg/kg
1.	(S)-5-Chloro-alpha-(Cyclopropylethynyl)-2-Amino-alpha-(Trifluoromethyl) Benzenemethanol (EV-I compound)	0.987
2.	n-HEPTANE	3.653

RA concerned may take further necessary action as per above decision of NC

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Case No.:185/13/82-ALC4/2014	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
HQ File :01/82/050/01188/AM15/	RLA File :03/94/040/00563/AM15/	Lic.No/Date:0310789171 15.09.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/290/2014-PI(Norms) dated 11.11.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
ENTECAVIR MONOHYDRATE	1 kg	1	Dibenzyloxy Guanine (2-amino-1,9-Dihydro-9 [1S,3R,4S)-4-(benzyloxy)-3-(benzyloxymethyl)-2-Methylenecyclopentyl]-6H-purin-6-one)	1.928

RA concerned may take further necessary action as per above decision of NC.

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Case No.:186/13/82-ALC4/2014	Party Name:CIPLA LIMITED.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
HQ File :01/82/050/01189/AM15/	RLA File :03/94/040/00573/AM15/	Lic.No/Date:0310789169 15.09.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals

121	**Case No.:193/13/82-ALC4/2014**	Party Name:ENALTEC LABS	Meet No/Date:13/82-	**Status:Case**

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		PVT.LTD.	ALC4/2014 19.12.2014	**Deferred**
	HQ File :01/82/050/01196/AM15/	RLA File :03/94/040/00511/AM15/	Lic.No/Date:0310789281 16.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

122	**Case No.:39/13/82-ALC4/2014**	Party Name:EYTAN LABS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01042/AM15/	RLA File :09/24/040/00270/AM15/	Lic.No/Date:0910060979 16.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

123	**Case No.:188/13/82-ALC4/2014**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01191/AM15/	RLA File :03/94/040/00102/AM15/	Lic.No/Date:0310789322 17.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

124	**Case No.:190/13/82-ALC4/2014**	Party Name:INDO AMINES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01193/AM15/	RLA File :03/94/040/00444/AM15/	Lic.No/Date:0310789419 18.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/81/2011/Ch II dated 05.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed
DI-ISOBUTYL CARBINOL	1 kg	1.	DI-ISOBUTYL KETONE	1.048 kg

RA may take appropriate action as per the decision of Norms Committee

125	**Case No.:101/13/82-ALC4/2014**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01104/AM15/	RLA File :03/95/040/00406/AM15/	Lic.No/Date:0310789416 18.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC(PC Div.).			

126	**Case No.:18/13/82-ALC4/2014**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**

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HQ File :01/82/050/01021/AM15/	RLA File :34/24/040/00152/AM15/	Lic.No/Date:3410040560 19.09.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 12.06.2014 for comments of Department of C&PC.

	Case No.:189/13/82-ALC4/2014	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01192/AM15/	RLA File :03/94/040/00560/AM15/	Lic.No/Date:0310789481 19.09.2014	Defer Date:

127 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/129/2011/Ch II dated 26.10.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
GLYCERYL OLEATE	1 kg	1.	GLYCERINE	0.272 kg
		2.	OLEIC ACID	0.832 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:57/13/82-ALC4/2014	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
128	HQ File :01/82/050/01060/AM15/	RLA File :05/23/040/00277/AM15/	Lic.No/Date:0510391246 19.09.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 12.06.2014 for comments of Department of C&PC(PC Divi).

	Case No.:59/13/82-ALC4/2014	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
129	HQ File :01/82/050/01062/AM15/	RLA File :05/23/040/00276/AM15/	Lic.No/Date:0510391245 19.09.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 12.06.2014 for comments of Department of C&PC(PC Divi).

	Case No.:16/13/82-ALC4/2014	Party Name:RIDDHI PHARMA	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01019/AM15/	RLA File :34/24/040/00157/AM15/	Lic.No/Date:3410040562 19.09.2014	Defer Date:

130 **Decision :** In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/76/2010/Ch II dated 12.06.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
4 - AMINO 1 ,2 ,4 TRIAZOLE	1 kg	1.	FORMIC ACID (85% Purity)	1.350 kg
		2.	HYDRAZINE HYDRATE	1.252 kg

RA may take appropriate action as per the decision of Norms Committee.

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	Case No.:24/13/82-ALC4/2014	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Approved**
	HQ File :01/82/050/01027/AM15/	RLA File :03/95/040/00511/AM15/	Lic.No/Date:0310789473 19.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/5/2012/Ch II dated 22.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
TEXTILE AUXILLIARIES : ROSSACID / ROSSACID-N / ROSSACID-PD / C / SHAQ-F / GLITTER LIQUID / ECO ACID	1 kg	1.	SATURATED ACYCLIC ORGANIC ACID (METHANE CARBOXYLIC ACID / GLACIAL ACETIC ACID)	0.503 kg
		2.	MONO CARBOXYLIC ACID (METHANOIC ACID)	0.200 kg
		3.	HDPE GRANULES (PACKING MATERIAL)	As per packing policy

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:249/13/82-ALC4/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
132	HQ File :01/82/050/01252/AM15/	RLA File :03/95/040/00518/AM15/	Lic.No/Date:0310789471 19.09.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 12.06.2014 for comments of Department of C&PC.

	Case No.:58/13/82-ALC4/2014	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01061/AM15/	RLA File :05/23/040/00270/AM15/	Lic.No/Date:0510391275 23.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/349/2014-PI(Norms) dated 28.11.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
CEFIXIME USP /BP/IP/EP Powder	1 kg	1.	7-AVCA (7-Amino-3-Vinyl-Cephalosporanic Acid)	0.571
		2.	Dimethyl Acetamide	1.65
		3.	MICA Ester	0.82
		4.	Ethyl Acetate	0.95
		5.	Methylene Chloride	3.84

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	RA may take appropriate action as per the decision of Norms Committee.

134	**Case No.:75/13/82-ALC4/2014**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01078/AM15/	RLA File :05/23/040/00269/AM15/	Lic.No/Date:0510391274 23.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

135	**Case No.:17/13/82-ALC4/2014**	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01020/AM15/	RLA File :34/24/040/00155/AM15/	Lic.No/Date:3410040570 23.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

136	**Case No.:115/13/82-ALC4/2014**	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01118/AM15/	RLA File :02/24/040/00097/AM15/	Lic.No/Date:0210205008 23.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

137	**Case No.:74/13/82-ALC4/2014**	Party Name:CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01077/AM15/	RLA File :05/23/040/00282/AM15/	Lic.No/Date:0510391308 24.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

138	**Case No.:192/13/82-ALC4/2014**	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Added**
	HQ File :01/82/050/01195/AM15/	RLA File :03/94/040/00539/AM15/	Lic.No/Date:0310789636 24.09.2014	**Status:Case Deferred**
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

139	**Case No.:148/13/82-ALC4/2014**	Party Name:MICRO LABS LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01151/AM15/	RLA File :07/24/040/00208/AM15/	Lic.No/Date:0710106752 24.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

140	**Case No.:30/13/82-ALC4/2014**	Party Name:R L FINE CHEM	Meet No/Date:13/82-ALC4/2014	**Status:Case Deferred**

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Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
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			19.12.2014	
	HQ File :01/82/050/01033/AM15/	RLA File :07/24/040/00218/AM15/	Lic.No/Date:0710106755 24.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

	Case No.:31/13/82-ALC4/2014	Party Name:R L FINE CHEM	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: approved**
	HQ File :01/82/050/01034/AM15/	RLA File :07/24/040/00222/AM15/	Lic.No/Date:0710106740 24.09.2014	Defer Date:05.02.2015

141 **Decision :** In the light of earlier decision taken by NC in its 3/82 meeting date 08.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clomipramine Hcl	1 Kg.	1.	1 Bromo 3 Chloro Propane	0.85 kg
		2.	3 Chloro Iminodibenzyl	0.91 kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:32/13/82-ALC4/2014	Party Name:SOMU SOLVENTS PVT. LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Approved**
	HQ File :01/82/050/01035/AM15/	RLA File :07/24/040/00227/AM15/	Lic.No/Date:0710106738 24.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/151/2011/Ch II dated 05.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export Product	Export Qty.	S.No	Import Product	Quantity Allowed
Ethyl 3 Ethoxy Propionate 3 Ethoxy Ethyl Ester Ethoxy Propionate	1 kg	1.	Propionic Acid	0.564kg

RA may take appropriate action as per the decision of Norms Committee

	Case No.:47/13/82-ALC4/2014	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01050/AM15/	RLA File :05/23/040/00278/AM15/	Lic.No/Date:0510391347 25.09.2014	Defer Date:05.02.2015

143 **Decision :** It was decided to remind the firm to furnish following technical details:

i) Actual content of Digoxin in imported digitalis Lanata Leares supported by COA from foreigner supporter
ii) Assay of Export Product
iii) Past production vis-a-vis Actual consumption of leaves for the last 3years duly certified by

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	Central Excise Authorities. The case was deferred for 05.02.2015.

144	**Case No.:158/13/82-ALC4/2014**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01161/AM15/	RLA File :03/94/040/00522/AM15/	Lic.No/Date:0310789677 25.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

145	**Case No.:159/13/82-ALC4/2014**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01162/AM15/	RLA File :03/94/040/00524/AM15/	Lic.No/Date:0310789678 25.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

146	**Case No.:20/13/82-ALC4/2014**	Party Name:PROLIFE INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01023/AM15/	RLA File :08/24/040/00124/AM15/	Lic.No/Date:0810133449 25.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

147	**Case No.:156/13/82-ALC4/2014**	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01159/AM15/	RLA File :03/94/040/00575/AM15/	Lic.No/Date:0310789690 26.09.2014	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in meeting No. 8/82 held on 25.09.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Febuxostat	1 Kg.	1.	2-(3-Cyano-4-(2-Methylpropoxy)Phenyl)-4-Methyl-5-Thiazolecarboxylic Acid ethyl Ester	1.512 kg

RA concerned may take further necessary action as per above decision of NC.

148	**Case No.:21/13/82-ALC4/2014**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01024/AM15/	RLA File :05/23/040/00260/AM15/	Lic.No/Date:0510391357 26.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

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149	**Case No.:48/13/82-ALC4/2014**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01051/AM15/	RLA File :05/24/040/00290/AM15/	Lic.No/Date:0510391375 26.09.2014	Defer Date:

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/183/2014-PI(Norms) dated 12.11.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Rosuvastatin Calcium	1kg	1	Tert-butyl-2-((4R,6S)-6-((E)-2-(4 (-(4-fluorophenyl)-6-isopropyl-2-[N-methyl (methylsulphonyl) amino] pyrimidin-5-yl) vinyl)-2,2-dimethyl-1,3-dioxane-4-yl) acetate	1.425
		2	Methanol	2.53
		3	Tert-butyl methyl ether (MTBE)	0.79

RA concerned may take further necessary action as per above decision of NC.

150	**Case No.:50/13/82-ALC4/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01053/AM15/	RLA File :05/24/040/00211/AM15/	Lic.No/Date:0510391368 26.09.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.

151	**Case No.:51/13/82-ALC4/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01054/AM15/	RLA File :05/24/040/00444/AM14/	Lic.No/Date:0510391367 26.09.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.

152	**Case No.:52/13/82-ALC4/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01055/AM15/	RLA File :05/24/040/00231/AM15/	Lic.No/Date:0510391369 26.09.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.

153	**Case No.:14/13/82-ALC4/2014**	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01017/AM15/	RLA File	Lic.No/Date:1310047642	Defer Date:

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	:13/24/040/00025/AM15/	26.09.2014	

Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 14012/4/2011-50 Ch. II dated 24.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed kgs.
Ethyl- 4-Chloro-2 Fluoro-5[({[isopropyl(methyl) amino]sulfonyl}amino) carbonyl]phenylcarbamate (PCM)	1 kg	1	2-Chloro-4-Fluoro Toluene	0.615
		2	Methyl Iso Propyl Amine	0.346
		3	NOBLYST (R) P8086 (Pt/C Catalyst (+1%PT +2% V/C, 64% H2O)) or Catalyst (+0.8% PT - 0.3% Mo CP)	0.008
		4	Methanol	2.274
		5	Toluene	0.743
		6	Ethyl Chloroformate	0.370
		7	Sulfuryl Chloride	0.715

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:117/13/82-ALC4/2014	Party Name:R L FINE CHEM	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: approved**
HQ File :01/82/050/01120/AM15/	RLA File :07/24/040/00229/AM15/	Lic.No/Date:0710106772 26.09.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 10/82 dated 12.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methane Sulfonate of 10,11, Dihydro-N,N Betatrimethyl5H Benzo (B,F) Azepine-5 Propanamine	1 kg	1.	1 Bromo 3 Chloro 2 Methyl Propane	0.72 kg
		2.	Iminodibenzyl	0.74 kg

RA may take appropriate action as per the decision of Norms Committee.

155

Case No.:118/13/82-ALC4/2014	Party Name:R L FINE CHEM	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: approved**
HQ File :01/82/050/01121/AM15/	RLA File :07/24/040/00226/AM15/	Lic.No/Date:0710106771 26.09.2014	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 1/82 dated 10.04.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cyclobenzaprine Hcl	1 kg	1.	1 Bromo 3 Chloro Propane	0.95 kg
		2.	Tetra Hydro Furan	1.00 kg
		3.	Acetone	Not allowed as not shown in process

RA may take appropriate action as per the decision of Norms Committee.

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156	**Case No.:49/13/82-ALC4/2014**	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01052/AM15/	RLA File :05/24/040/00284/AM15/	Lic.No/Date:0510391389 26.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

157	**Case No.:19/13/82-ALC4/2014**	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01022/AM15/	RLA File :04/24/040/00171/AM15/	Lic.No/Date:0410159504 29.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals.			

158	**Case No.:180/13/82-ALC4/2014**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01183/AM15/	RLA File :03/94/040/00590/AM15/	Lic.No/Date:0310789856 30.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011/Ch II dated 25.11.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	S.No	Import Product	Quantity Allowed
EDTA FERRIC SODIUM Fe content 13% (+/- 0.5)	1 kg	1.	ETHYLENE DIAMINE TETRA ACETIC ACID (EDTA)	0.730 kg

RA may take appropriate action as per the decision of Norms Committee

159	**Case No.:187/13/82-ALC4/2014**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01190/AM15/	RLA File :03/94/040/00587/AM15/	Lic.No/Date:0310789867 30.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

160	**Case No.:178/13/82-ALC4/2014**	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01181/AM15/	RLA File :03/94/040/00602/AM15/	Lic.No/Date:0310789838 30.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

161	**Case No.:177/13/82-ALC4/2014**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01180/AM15/	RLA File	Lic.No/Date:0310789849	Defer

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		:03/94/040/00586/AM15/	30.09.2014	Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

162	**Case No.:82/13/82-ALC4/2014**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01085/AM15/	RLA File :04/24/040/00160/AM15/	Lic.No/Date:0410159511 30.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals.			

163	**Case No.:15/13/82-ALC4/2014**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01018/AM15/	RLA File :34/24/040/00161/AM15/	Lic.No/Date:3410040594 30.09.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

164	**Case No.:128/13/82-ALC4/2014**	Party Name:ALEMBIC LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01131/AM15/	RLA File :34/24/040/00167/AM15/	Lic.No/Date:3410040601 01.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals.			

165	**Case No.:157/13/82-ALC4/2014**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01160/AM15/	RLA File :03/94/040/00603/AM15/	Lic.No/Date:0310789905 01.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

166	**Case No.:77/13/82-ALC4/2014**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01080/AM15/	RLA File :04/24/040/00164/AM15/	Lic.No/Date:0410159520 01.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals.			

167	**Case No.:92/13/82-ALC4/2014**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: approved**
	HQ File :01/82/050/01095/AM15/	RLA File :22/24/040/00055/AM15/	Lic.No/Date:2210015097 01.10.2014	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/13/2014-PI(Norms) dated 24.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

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Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
Cefixime Trihydrate	1 kg	1.	GCLE	1.507
		2.	Sodium bromide	0.3628
		3.	Tri Phenyl Phosphine	0.820
		4.	DMF	1.869
		5.	Methylene Chloride	1.546
		6.	Formaldehyde	1.118
		7	Methanol	5.117
		8	Phenol	0.3808
		9	Butyl Acetate	0.302
		10	Eno Carbon	0.100
		11	Acetone	0.793
		12	EDTA	0.0182
		13	MICA Ester	0.820
		14	Acetic Acid	0.030
		15	Triethylamine (TEA)	0.2717
		16	Ethyl Acetate	0.376

RA may take appropriate action as per the decision of Norms Committee.

168	**Case No.:161/13/82-ALC4/2014**	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01164/AM15/	RLA File :03/95/040/00547/AM15/	Lic.No/Date:0310789916 01.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals.			

169	**Case No.:160/13/82-ALC4/2014**	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01163/AM15/	RLA File :03/94/040/00544/AM15/	Lic.No/Date:0310789976 07.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals.			

170	**Case No.:176/13/82-ALC4/2014**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01179/AM15/	RLA File :03/94/040/00361/AM15/	Lic.No/Date:0310789985 07.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of			

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Udyog Bhawan, New Delhi

	Pharmaceuticals.

171	**Case No.:13/13/82-ALC4/2014**	Party Name:FINE CURE PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01016/AM15/	RLA File :08/24/040/00233/AM15/	Lic.No/Date:0810133503 07.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals.			

172	**Case No.:34/13/82-ALC4/2014**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01037/AM15/	RLA File :05/23/040/00258/AM15/	Lic.No/Date:0510391455 07.10.2014	Defer Date:05.02.2015
	Decision : It was decided to call from the firm copy of DML (Drug Manufacturing Licence)for the export products and copy of Master Batch Formula duly authenticated by Quality Control Incharge. The case was deferred for 05.02.2015.			

173	**Case No.:33/13/82-ALC4/2014**	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01036/AM15/	RLA File :05/23/040/00256/AM15/	Lic.No/Date:0510391459 07.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

174	**Case No.:134/13/82-ALC4/2014**	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01137/AM15/	RLA File :52/24/040/00031/AM15/	Lic.No/Date:5210041251 07.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

175	**Case No.:179/13/82-ALC4/2014**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01182/AM15/	RLA File :03/94/040/00622/AM15/	Lic.No/Date:0310790000 08.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Chemicals & Petrochemicals.			

176	**Case No.:182/13/82-ALC4/2014**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01185/AM15/	RLA File :03/94/040/00626/AM15/	Lic.No/Date:0310790001 08.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

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177	**Case No.:29/13/82-ALC4/2014**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01032/AM15/	RLA File :05/23/040/00268/AM15/	Lic.No/Date:0510391490 08.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

178	**Case No.:35/13/82-ALC4/2014**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01038/AM15/	RLA File :05/23/040/00218/AM15/	Lic.No/Date:0510391491 08.10.2014	Defer Date:05.02.2015
	Decision: It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals.			

179	**Case No.:78/13/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01081/AM15/	RLA File :04/24/040/00173/AM15/	Lic.No/Date:0410159539 08.10.2014	Defer Date:05.02.2015
	Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 05.02.2015.			

180	**Case No.:86/13/82-ALC4/2014**	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01089/AM15/	RLA File :04/24/040/00172/AM15/	Lic.No/Date:0410159540 08.10.2014	Defer Date:05.02.2015
	Decision : It was decided to call from the firm a copy of Master Batch Formula duly certified by Quality Control In charge. The case was deferred for 05.02.2015.			

181	**Case No.:162/13/82-ALC4/2014**	Party Name:M.J. BIOPHARM PVT. LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01165/AM15/	RLA File :03/95/040/00549/AM15/	Lic.No/Date:0310790039 09.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

182	**Case No.:146/13/82-ALC4/2014**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01149/AM15/	RLA File :05/24/040/00304/AM15/	Lic.No/Date:0510391511 09.10.2014	Defer Date:05.02.2015
	Decision : It was decided to send copy of application to Department of Ayush. The case was defer for 05.02.2015.			

183	**Case No.:83/13/82-ALC4/2014**	Party Name:SHASUN	Meet No/Date:13/82-	**Status:Case**

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		PHARMACEUTICALS LIMITED	ALC4/2014 19.12.2014	**Deferred**
	HQ File :01/82/050/01086/AM15/	RLA File :04/24/040/00187/AM15/	Lic.No/Date:0410159552 09.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

184	**Case No.:275/13/82-ALC4/2014**	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01278/AM15/	RLA File :08/24/040/00259/AM15/	Lic.No/Date:0810133557 10.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

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	Case No.:166/13/82-ALC4/2014	Party Name:SWATI SPENTOSE PVT LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01169/AM15/	RLA File :03/95/040/00527/AM15/	Lic.No/Date:0310790127 10.10.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/157/2011/Ch II dated 13.08.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
MELOXICAM BP	1 kg	1.	SODIUM SACCHARIN	1.40 kg

RA may take appropriate action as per the decision of Norms Committee.

186	**Case No.:76/13/82-ALC4/2014**	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01079/AM15/	RLA File :04/24/040/00163/AM15/	Lic.No/Date:0410159566 13.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

187	**Case No.:173/13/82-ALC4/2014**	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01176/AM15/	RLA File :03/94/040/00627/AM15/	Lic.No/Date:0310790209 13.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

188	**Case No.:131/13/82-ALC4/2014**	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**

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HQ File :01/82/050/01134/AM15/	RLA File :07/24/040/00232/AM15/	Lic.No/Date:0710106823 13.10.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011/Ch II dated 10.07.2013, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
COPPER GLUCONATE	1 kg	1.	GLUCONO DELTA LACTONE	0.901 kg
		2.	COPPER OXIDE - ANY GRADE	0.225 kg

RA may take appropriate action as per the decision of Norms Committee.

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Case No.:137/13/82-ALC4/2014	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
HQ File :01/82/050/01140/AM15/	RLA File :07/24/040/00231/AM15/	Lic.No/Date:0710106824 13.10.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/56/2011/Ch II dated 19.07.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
CALCIUM PIDOLATE	1 kg	1.	L-PYROGLUTAMIC ACID	1.02 kg
MAGNESIUM PIDOLATE		1.	L-PYROGLUTAMIC ACID	1.02 kg

RA may take appropriate action as per the decision of Norms Committee.

190

Case No.:175/13/82-ALC4/2014	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
HQ File :01/82/050/01178/AM15/	RLA File :03/94/040/00644/AM15/	Lic.No/Date:0310790182 13.10.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals

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Case No.:181/13/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: approved**
HQ File :01/82/050/01184/AM15/	RLA File :03/94/040/00652/AM15/	Lic.No/Date:0310790186 13.10.2014	Defer Date:

Decision : In the light of written comments of Department of Pharmaceuticals and in consultation with technical authority present in the meeting, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

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DIMENHYDRINATE 50MG TABLETS.	1 Kg.	1.	DIMENHYDRINATE	51mg /50 mg tablet

RA concerned may take further necessary action as per above decision of NC.

192	**Case No.:271/13/82-ALC4/2014**	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01274/AM15/	RLA File :08/24/040/00260/AM15/	Lic.No/Date:0810133580 13.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

193	**Case No.:140/13/82-ALC4/2014**	Party Name:MICRO LABS LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01143/AM15/	RLA File :07/24/040/00228/AM15/	Lic.No/Date:0710106816 13.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

194	**Case No.:184/13/82-ALC4/2014**	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01187/AM15/	RLA File :03/94/040/00675/AM15/	Lic.No/Date:0310790237 14.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

195	**Case No.:272/13/82-ALC4/2014**	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01275/AM15/	RLA File :08/24/040/00249/AM15/	Lic.No/Date:0810133587 14.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

196	**Case No.:133/13/82-ALC4/2014**	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01136/AM15/	RLA File :22/24/040/00059/AM15/	Lic.No/Date:2210015106 16.10.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 10/82 meeting dated 12.11.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
Cefuroxime Axetil Amorphous	1 kg	1.	Desacetyl-7-amino cephalosporanic acid (D-7-ACA)	0.79
		2.	Ethyl acetate	3.74

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		3.	Methanol	0.62
		4.	Syn-methoxyimino furanyl acetic acid ammonium salt (SMIA)	0.835
		5.	Activated carbon	0.100
		6.	Phosphorous pentachloride	0.97
		7.	Methylene chloride	2.29
		8.	Sodium hydroxide	0.43
		9.	Acetic acid	0.048
		10.	Acetonitrile	0.98
		11.	Chlorosulphonyl Isocyanate	0.53
		12	Acetone	1.76
		13	N,N-dimethyl acetamide	1.12
		14	Acetoxy ethyl bromide	0.59
		15	Cyclohexane	0.92
		16	Sodium carbonate	0.125
		17	Sodium bicarbonate	0.080
		18	Sodium chloride	Not an importable item
		19	Sodium metabisulfite	Not shown in RXN
		20	Hydrochloric acid	Not an importable item
	RA may take appropriate action as per the decision of Norms Committee.			

197	**Case No.:163/13/82-ALC4/2014**	Party Name:S.M. CHEMICALS	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01166/AM15/	RLA File :03/95/040/00450/AM15/	Lic.No/Date:0310790285 16.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

198	**Case No.:155/13/82-ALC4/2014**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01158/AM15/	RLA File :03/94/040/00658/AM15/	Lic.No/Date:0310790361 17.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC			

199	**Case No.:183/13/82-ALC4/2014**	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01186/AM15/	RLA File :03/94/040/00689/AM15/	Lic.No/Date:0310790362 17.10.2014	Defer Date:05.02.2015
	Decision : It was decided to remind the firm to furnish the following technical details: 1. COA for foreign supplier indicating Potency of Nystatin imported under present A.A			

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	2. Detailed calculation of arriving at the quantity of API applied. The case was deferred for 05.02.2015.

200	**Case No.:136/13/82-ALC4/2014**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01139/AM15/	RLA File :05/23/040/00309/AM15/	Lic.No/Date:0510391614 17.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

201	**Case No.:154/13/82-ALC4/2014**	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01157/AM15/	RLA File :03/94/040/00680/AM15/	Lic.No/Date:0310790351 17.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

202	**Case No.:124/13/82-ALC4/2014**	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01127/AM15/	RLA File :05/24/040/00319/AM15/	Lic.No/Date:0510391623 17.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department ofPharmaceuticals			

203	**Case No.:135/13/82-ALC4/2014**	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01138/AM15/	RLA File :05/24/040/00306/AM15/	Lic.No/Date:0510391639 17.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

204	**Case No.:164/13/82-ALC4/2014**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01167/AM15/	RLA File :03/95/040/00593/AM15/	Lic.No/Date:0310790332 17.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

205	**Case No.:165/13/82-ALC4/2014**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01168/AM15/	RLA File :03/95/040/00594/AM15/	Lic.No/Date:0310790350 17.10.2014	Defer Date:05.02.2015

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Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals

	Case No.:273/13/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01276/AM15/	RLA File :08/24/040/00277/AM15/	Lic.No/Date:0810133646 20.10.2014	Defer Date:

206 **Decision :**In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/406/2012-PI(Norms) dated October 2012, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed in mg for tablet of		
				12.5 mg	25.0 mg	50.0 mg
Promethazine HCL 12.5 MG Tablet 25MG Tablet &50 MG tablet	1 Tablet	1.	Promethazine Hcl USP	12.75	25.50	51.0
		2.	Hydroxypropyl Cellulose NF	4.0	8.0	16.0
		3.	Lacotse Monohydrate NF	81.0	162.0	324.0
		4.	4 to 9 packing materials	As per packing policy		

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:274/13/82-ALC4/2014	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01277/AM15/	RLA File :08/24/040/00255/AM15/	Lic.No/Date:0810133647 20.10.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 11/82 meeting dated 26.11.2014 and in consultation with technical authority present in the meeting, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product

207 **Gabapentin, 600 MG and 800MG Tablets**

S.NO.	Import Items	For export of 1 No. Tablet	
		600mg Tablets	**800 mg** Tablets
1	GABAPENTIN	612.0 mg	816.0
2	MANNITOL	75.375	100.50
3	COPOVIDONE	37.54	50.0
4	POVIDONE K 30	26.25	35.0
5	LOW SUBSTITUTED HYDROXYPROPYL CELLULOSE	41.25	55.0
6	MAGNESIUM STEARATE	12.24	16.32

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7	150 WHITE HDPE BOTTLE	Relevant, as per packing policy
8	CRC WHITE CAP 38 MM	
9	750 CC WHITE HDPE BOTTLE	
10	NCRC WHITE CAP 53 MM	
11	225 CC WHITE HDPE CRC BOTTLE	
12	CRC WHITE CAP 45 MM	
13	950 CC WHITE HDPE BOTTLE	
14	DESICANT CANISTER 2 G	

RA may take appropriate action as per the decision of Norms Committee.

208	**Case No.:152/13/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01155/AM15/	RLA File :03/94/040/00692/AM15/	Lic.No/Date:0310790392 20.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

209	**Case No.:132/13/82-ALC4/2014**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01135/AM15/	RLA File :05/24/040/00322/AM15/	Lic.No/Date:0510391643 20.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

210	**Case No.:144/13/82-ALC4/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01147/AM15/	RLA File :05/24/040/00293/AM15/	Lic.No/Date:0510391660 20.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC			

211	**Case No.:145/13/82-ALC4/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01148/AM15/	RLA File :05/24/040/00276/AM15/	Lic.No/Date:0510391659 20.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC			

212	**Case No.:138/13/82-ALC4/2014**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01141/AM15/	RLA File :05/24/040/00330/AM15/	Lic.No/Date:0510391644 20.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

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213	**Case No.:139/13/82-ALC4/2014**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01142/AM15/	RLA File :05/24/040/00325/AM15/	Lic.No/Date:0510391645 20.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

214	**Case No.:169/13/82-ALC4/2014**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01172/AM15/	RLA File :03/95/040/00602/AM15/	Lic.No/Date:0310790376 20.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC			

215	**Case No.:153/13/82-ALC4/2014**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01156/AM15/	RLA File :03/94/040/00677/AM15/	Lic.No/Date:0310790442 21.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC			

216	**Case No.:129/13/82-ALC4/2014**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01132/AM15/	RLA File :34/24/040/00189/AM15/	Lic.No/Date:3410040631 21.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

217	**Case No.:167/13/82-ALC4/2014**	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01170/AM15/	RLA File :03/95/040/00610/AM15/	Lic.No/Date:0310790431 21.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

218	**Case No.:130/13/82-ALC4/2014**	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01133/AM15/	RLA File :34/24/040/00187/AM15/	Lic.No/Date:3410040633 22.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

219	**Case No.:171/13/82-ALC4/2014**	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01174/AM15/	RLA File	Lic.No/Date:0310790482	Defer

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		:03/95/040/00588/AM15/	22.10.2014	Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

220	**Case No.:172/13/82-ALC4/2014**	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01175/AM15/	RLA File :03/95/040/00362/AM15/	Lic.No/Date:0310790480 22.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC			

221	**Case No.:170/13/82-ALC4/2014**	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01173/AM15/	RLA File :03/95/040/00619/AM15/	Lic.No/Date:0310790490 22.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

222	**Case No.:116/13/82-ALC4/2014**	Party Name:SHANPAR INDUSTRIES PVT. LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01119/AM15/	RLA File :34/24/040/00179/AM15/	Lic.No/Date:3410040637 22.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

223	**Case No.:168/13/82-ALC4/2014**	Party Name:SI GROUP INDIA LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01171/AM15/	RLA File :03/95/040/00567/AM15/	Lic.No/Date:0310790489 22.10.2014	Defer Date:05.02.2015

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/2/2012/Ch II dated 21.05.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
3,3,5- TRIMETHYL CYCLOHEXANOL	1 kg	1.	ACETONE	1.536 kg

RA may take appropriate action as per the decision of Norms Committee.

224	**Case No.:110/13/82-ALC4/2014**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01113/AM15/	RLA File :34/24/040/00188/AM15/	Lic.No/Date:3410040635 22.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

225	**Case No.:87/13/82-ALC4/2014**	Party Name:MALLADI DRUGS & PHARMACEUTICALS	Meet No/Date:13/82-ALC4/2014	**Status:Case Deferred**

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		LIMITED	19.12.2014	
	HQ File :01/82/050/01090/AM15/	RLA File :04/24/040/00196/AM15/	Lic.No/Date:0410159624 27.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

226	**Case No.:276/13/82-ALC4/2014**	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01279/AM15/	RLA File :08/24/040/00288/AM15/	Lic.No/Date:0810133688 28.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

227	**Case No.:125/13/82-ALC4/2014**	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01128/AM15/	RLA File :05/23/040/00313/AM15/	Lic.No/Date:0510391766 28.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

228	**Case No.:126/13/82-ALC4/2014**	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01129/AM15/	RLA File :05/23/040/00311/AM15/	Lic.No/Date:0510391765 28.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

229	**Case No.:141/13/82-ALC4/2014**	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01144/AM15/	RLA File :52/24/040/00040/AM15/	Lic.No/Date:5210041283 29.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

230	**Case No.:142/13/82-ALC4/2014**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01145/AM15/	RLA File :05/23/040/00323/AM15/	Lic.No/Date:0510391842 31.10.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

231	**Case No.:143/13/82-ALC4/2014**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01146/AM15/	RLA File :05/23/040/00324/AM15/	Lic.No/Date:0510391841 31.10.2014	Defer Date:05.02.2015

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	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

232	**Case No.:104/13/82-ALC4/2014**	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01107/AM15/	RLA File :13/24/040/00029/AM15/	Lic.No/Date:1310047687 05.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

233	**Case No.:266/13/82-ALC4/2014**	Party Name:ATUL LIMITED,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01269/AM15/	RLA File :08/24/040/00289/AM15/	Lic.No/Date:0810133735 05.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

234	**Case No.:268/13/82-ALC4/2014**	Party Name:ATUL LIMITED,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01271/AM15/	RLA File :08/24/040/00283/AM15/	Lic.No/Date:0810133734 05.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

235	**Case No.:107/13/82-ALC4/2014**	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01110/AM15/	RLA File :34/24/040/00196/AM15/	Lic.No/Date:3410040655 05.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

236	**Case No.:121/13/82-ALC4/2014**	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01124/AM15/	RLA File :02/24/040/00111/AM15/	Lic.No/Date:0210205126 07.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

237	**Case No.:270/13/82-ALC4/2014**	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01273/AM15/	RLA File :08/24/040/00295/AM15/	Lic.No/Date:0810133737 07.11.2014	Defer Date:
	Decision : In the light of earlier decision taken by NC in its 9/82 meeting dated 20.10.2014 and in consultation with technical authority present in the meeting, it was decided to ratify norms under Para			

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4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:
:

Export Product	Export Qty.	S. No.	Import Item	Qty. Allowed kg/kg
6-chloro-4-hydroxy-2methyl-N-(2-Pyridinyl)-2H-Thieno-[2,3]-1,2-Thiazine-3-carboxamide-1,1-dioxide (LORNOXICAM)	1 kg	1.	2-AMINOPYRIDINE	0.45
		2.	3-AMINOTHIOPHENYL-2-CARBONACIDMETHYL ESTER	2.82
		3.	ACETONE	1.726
		4.	DI ISOPROPYL ETHER	2.40
		5.	GLYCINMETHYL ESTER HYDROCHLORIDE	0.507
		6.	METHANOL	1.40
		7.	N-BUTYL LITHIUM (20% IN TOLUENE)	2.305
		8.	POTASSIUM TERTIARY BUTYLATE	0.86
		9.	TETRAHYDROFURAN	6.515
		10.	TOLUENE	0.638

RA may take appropriate action as per the decision of Norms Committee.

238	**Case No.:267/13/82-ALC4/2014**	Party Name:ELIXIR PHARMA	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01270/AM15/	RLA File :08/24/040/00294/AM15/	Lic.No/Date:0810133743 07.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

239	**Case No.:1/13/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01004/AM15/	RLA File :09/24/040/00417/AM15/	Lic.No/Date:0910061188 07.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

240	**Case No.:150/13/82-ALC4/2014**	Party Name:RIOCARE INDIA PRIVATE LIMITED.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01153/AM15/	RLA File :03/95/040/00563/AM15/	Lic.No/Date:0310790827 07.11.2014	Defer Date:

Decision : In the light of earlier decision taken by NC in its 7/82 meeting dated 11.09.2014 and in consultation with technical authority present in the meeting, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product Simethicone (3 Export Item)

Sl. No.	Export product	Import items	Qty. Allowed

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			1 kg Export Product
1	Simethicone 100% USP or BP or EP	Silicone Fluid / Oil of relevant Viscosity	0.96 kg/kg
2	Simethicone Emulsion USP 30%	Silicone Fluid / Oil of relevant Viscosity	0.288 kg/kg
3	Dimethicone USP or BP or EP (Various Viscosity)	Silicone Fluid / Oil of relevant Viscosity	1.01 kg/kg

RA concerned may take further necessary action as per above decision of NC.

241	**Case No.:113/13/82-ALC4/2014**	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Approved**
	HQ File :01/82/050/01116/AM15/	RLA File :34/24/040/00200/AM15/	Lic.No/Date:3410040669 07.11.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/164/2011/Ch II dated 12.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
3,5-Dimethylbenzoyl Chloride (DMBC) Assay Min 99%	1 kg	1.	Mesitylene / 1,3,5-Trimethyl Benzene. Assay Min 99%	1.128 kg

RA may take appropriate action as per the decision of Norms Committee.

242	**Case No.:149/13/82-ALC4/2014**	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01152/AM15/	RLA File :03/95/040/00636/AM15/	Lic.No/Date:0310790823 07.11.2014	Defer Date:05.02.2015

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/107/2010/Ch II dated 22.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
CDPA (CUMYLATED DI PHENYL AMINE)	1 kg	1.	DI PHENYLAMINE	0.489 kg

RA may take appropriate action as per the decision of Norms Committee.

243	**Case No.:2/13/82-ALC4/2014**	Party Name:ATUL LIMITED,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01005/AM15/	RLA File :08/24/040/00290/AM15/	Lic.No/Date:0810133762 10.11.2014	Defer Date:05.02.2015

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Udyog Bhawan, New Delhi

	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

244	**Case No.:3/13/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01006/AM15/	RLA File :09/24/040/00377/AM15/	Lic.No/Date:0910061197 10.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

245	**Case No.:265/13/82-ALC4/2014**	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01268/AM15/	RLA File :08/24/040/00265/AM15/	Lic.No/Date:0810133768 10.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

246	**Case No.:151/13/82-ALC4/2014**	Party Name:REANNON PHARMACEUTICALS	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01154/AM15/	RLA File :03/95/040/00631/AM15/	Lic.No/Date:0310790870 10.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

247	**Case No.:114/13/82-ALC4/2014**	Party Name:VIRDEV INTERMEDIATES PVT LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01117/AM15/	RLA File :52/24/040/00042/AM15/	Lic.No/Date:5210041292 10.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

248	**Case No.:111/13/82-ALC4/2014**	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01114/AM15/	RLA File :05/23/040/00352/AM15/	Lic.No/Date:0510391927 11.11.2014	Defer Date:05.02.2015
	Decision : It was decided to send a copy of application to Department of Ayush for their comments The case is deferred fro 05.02.2015.			

249	**Case No.:4/13/82-ALC4/2014**	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01007/AM15/	RLA File :09/24/040/00409/AM15/	Lic.No/Date:0910061211 11.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department ofPharmaceuticals			

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250	**Case No.:5/13/82-ALC4/2014**	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01008/AM15/	RLA File :09/24/040/00325/AM15/	Lic.No/Date:0910061212 11.11.2014	Defer Date:05.02.2015

Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals

251	**Case No.:6/13/82-ALC4/2014**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01009/AM15/	RLA File :08/24/040/00306/AM15/	Lic.No/Date:0810133776 11.11.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/30/2014-Ch. II dated 22.12.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Quantity	S.No.	Import items	Quantity Allowed
4,4 DIAMINO SULFANILIDE (DASA)	1 kg	1.	PARA NITRO ANILINE	0.728 kg
		2.	ANILINE OIL	0.468 kg
		3.	ACETIC ACID	0.304 kg
		4.	SODA ASH	2.00 kg

RA may take appropriate action as per the decision of Norms Committee.

252	**Case No.:109/13/82-ALC4/2014**	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01112/AM15/	RLA File :05/24/040/00345/AM15/	Lic.No/Date:0510391913 11.11.2014	Defer Date:05.02.2015

Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/183/2014-PI(Norms) dated 12.11.2014 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed Kg/kg
Rosuvastatin Calcium	1kg	1	Tert-butyl-2-((4R,6S)-6-((E)-2-(4 (-(4-fluorophenyl)-6-isopropyl-2-[N-methyl (methylsulphonyl) amino] pyrimidin-5-yl) vinyl)-2,2-dimethyl-1,3-dioxane-4-yl) acetate	1.425
		2	Methanol	2.53
		3	Tert-butyl methyl ether (MTBE)	0.79

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	RA concerned may take further necessary action as per above decision of NC.

253	**Case No.:108/13/82-ALC4/2014**	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01111/AM15/	RLA File :05/24/040/00347/AM15/	Lic.No/Date:0510391926 11.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

254	**Case No.:112/13/82-ALC4/2014**	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01115/AM15/	RLA File :34/24/040/00193/AM15/	Lic.No/Date:3410040672 11.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

255	**Case No.:7/13/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01010/AM15/	RLA File :09/24/040/00446/AM15/	Lic.No/Date:0910061213 12.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

256	**Case No.:120/13/82-ALC4/2014**	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01123/AM15/	RLA File :05/23/040/00325/AM15/	Lic.No/Date:0510391947 12.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

257	**Case No.:105/13/82-ALC4/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01108/AM15/	RLA File :05/24/040/00336/AM15/	Lic.No/Date:0510391957 12.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

258	**Case No.:8/13/82-ALC4/2014**	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01011/AM15/	RLA File :09/24/040/00437/AM15/	Lic.No/Date:0910061218 13.11.2014	Defer Date:05.02.2015
	Decision : In light of earlier decision taken by NC in its 18/82 meeting dated 19.12.2013and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

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Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed kg/kg
N-[dibenzo[b,f][1,4] thiazepin-11-YL] Piperazine Hydrochloride	1 kg	1.	Thiophenol	0.68
		2.	Hydrazine Hydrate 80%	0.793
		3.	Acetone	0.661
		4.	Poly Phosphoric Acid 84%	5.10
		5.	Piperzine Anhydrous	1.41
		6.	Iso Propyl Alcohol	0.938

RA may take appropriate action as per the decision of Norms Committee.

259	**Case No.:119/13/82-ALC4/2014**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01122/AM15/	RLA File :05/23/040/00304/AM15/	Lic.No/Date:0510392008 14.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

260	**Case No.:106/13/82-ALC4/2014**	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: Approved**
	HQ File :01/82/050/01109/AM15/	RLA File :05/24/040/00329/AM15/	Lic.No/Date:0510391989 14.11.2014	Defer Date:
	Decision : Committee considered the case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per SION A-412 with 2% wastage. RA concerned may take further necessary action as per above decision of NC.			

261	**Case No.:9/13/82-ALC4/2014**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01012/AM15/	RLA File :09/24/040/00453/AM15/	Lic.No/Date:0910061268 19.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

262	**Case No.:10/13/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01013/AM15/	RLA File :09/24/040/00449/AM15/	Lic.No/Date:0910061269 19.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

263	**Case No.:11/13/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01014/AM15/	RLA File :09/24/040/00460/AM15/	Lic.No/Date:0910061271 19.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of			

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264	**Case No.:122/13/82-ALC4/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01125/AM15/	RLA File :05/24/040/00353/AM15/	Lic.No/Date:0510392082 20.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

265	**Case No.:123/13/82-ALC4/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01126/AM15/	RLA File :05/24/040/00376/AM15/	Lic.No/Date:0510392087 20.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

266	**Case No.:12/13/82-ALC4/2014**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status: approved**
	HQ File :01/82/050/01015/AM15/	RLA File :09/24/040/00464/AM15/	Lic.No/Date:0910061274 20.11.2014	Defer Date:05.02.2015

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of HBP v1 as per SION A-2611, as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	SI. No.	Import Items	Qty. allowed
2-Amino methyl-7-chloro-2,3-Dihydro-5-(2-Fluorophenyl) -1H-1,4-Benzodiazepine Dimaleate	1Kg.	1.	2-Amino-5-chloro-2-Fluoro Benzophenone	0.932 Kg.
		2.	Chloro acetaldehyde Dimethyl acetal	0.696 Kg.
		3.	Manganese Dioxide	0.852 Kg.
		4.	Dimethyl Sulfoxide	0.405 Kg.
		5.	Acetone	0.405 Kg.

RA concerned may take further necessary action as per above decision of NC.

267	**Case No.:269/13/82-ALC4/2014**	Party Name:SHREE VALLABH CHEMICAL	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01272/AM15/	RLA File :08/24/040/00315/AM15/	Lic.No/Date:0810133875 20.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of C&PC.			

268	**Case No.:90/13/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2014	**Status: Approved**

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		19.12.2014	
HQ File :01/82/050/01093/AM15/	RLA File :09/24/040/00455/AM15/	Lic.No/Date:0910061284 21.11.2014	Defer Date:

Decision : : In the light in the light of earlier decision taken by NC in its 3/82 meeting dated 08.05.2014, it was decided to ratify norms under para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
CEFIXIME (CEFIXIME TRIHYDRATE)		1.	Acetone	0.816
		2.	Activated Carbon [Carbon Enoanticromos]	0.100
		3.	Dimethyl Formamide (DMF)	1.252
		4.	G.C.L.E	1.50
		5.	Methylene Chloride	3.253
		6.	Methanol	7.913
		7.	2-Mercaptobenzothiazoyl -(Z)-2-(2-Aminothiazoyl-4yl)-2- (MICA Ester)	0.820
		8.	Triphenyl Phosphine	0.820

RA may take appropriate action as per the decision of Norms Committee.

269	**Case No.:91/13/82-ALC4/2014**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01094/AM15/	RLA File :09/24/040/00421/AM15/	Lic.No/Date:0910061287 21.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

270	**Case No.:97/13/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01100/AM15/	RLA File :09/24/040/00457/AM15/	Lic.No/Date:0910061306 25.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

271	**Case No.:98/13/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01101/AM15/	RLA File :09/24/040/00456/AM15/	Lic.No/Date:0910061307 25.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

272	**Case No.:93/13/82-ALC4/2014**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**

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	HQ File :01/82/050/01096/AM15/	RLA File :09/24/040/00468/AM15/	Lic.No/Date:0910061299 25.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

273	**Case No.:94/13/82-ALC4/2014**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01097/AM15/	RLA File :09/24/040/00469/AM15/	Lic.No/Date:0910061300 25.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

274	**Case No.:95/13/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01098/AM15/	RLA File :09/24/040/00465/AM15/	Lic.No/Date:0910061301 25.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

275	**Case No.:96/13/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01099/AM15/	RLA File :09/24/040/00466/AM15/	Lic.No/Date:0910061302 25.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

276	**Case No.:99/13/82-ALC4/2014**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01102/AM15/	RLA File :09/24/040/00472/AM15/	Lic.No/Date:0910061318 26.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

277	**Case No.:100/13/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01103/AM15/	RLA File :09/24/040/00473/AM15/	Lic.No/Date:0910061319 26.11.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

278	**Case No.:102/13/82-ALC4/2014**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01105/AM15/	RLA File	Lic.No/Date:0910061336	Defer

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		:09/24/040/00487/AM15/	04.12.2014	Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

279	**Case No.:280/13/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01283/AM15/	RLA File :09/24/040/00498/AM15/	Lic.No/Date:0910061364 09.12.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

280	**Case No.:281/13/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01284/AM15/	RLA File :09/24/040/00499/AM15/	Lic.No/Date:0910061365 09.12.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

281	**Case No.:282/13/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01285/AM15/	RLA File :09/24/040/00505/AM15/	Lic.No/Date:0910061366 09.12.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

282	**Case No.:283/13/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01286/AM15/	RLA File :09/24/040/00501/AM15/	Lic.No/Date:0910061367 09.12.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

283	**Case No.:279/13/82-ALC4/2014**	Party Name:HONOUR LAB LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01282/AM15/	RLA File :09/24/040/00510/AM15/	Lic.No/Date:0910061362 09.12.2014	Defer Date:05.02.2015
	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals			

284	**Case No.:284/13/82-ALC4/2014**	Party Name:HONOUR LAB LIMITED	Meet No/Date:13/82-ALC4/2014 19.12.2014	**Status:Case Deferred**
	HQ File :01/82/050/01287/AM15/	RLA File :09/24/040/00509/AM15/	Lic.No/Date:0910061372 12.12.2014	Defer Date:05.02.2015

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	Decision : It was decided to defer the case for 05.02.2015 for comments of Department of Pharmaceuticals.

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Udyog Bhawan, New Delhi

Date:18.12.2014
Place:New Delhi

R.C.Meena
Dy. Director General of Foreign Trade

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